

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 1/82-ALC4/2013 **MEETING DATE** : 04.04.2013

The Meeting No. 1/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 4.4.2013 but was actually held on 8.4.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Advisor, Department of Chemicals and Petrochemicals
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. A -1	M/s. Richter Themis Medicare (I) Pvt. Ltd.
Meeting no. 1/AM 13	01/82/162/00434/AM 13/DES III
Dated 4.4.2013	
Decision: It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.	

Case No. B -1		M/s. Sandoz Pvt. Ltd.
Meeting no. 1/AM 13		
Dated 4.4.2013		
S. No	F. No	Name of the export product
1.	01/82/162/00309/AM 13/DES III	Tacrolimus 5 MG HGC
2.	01/82/162/00310/AM 13/DES III	Tacrolimus 1 MG HGC
3.	01/82/162/00311/AM 13/DES III	Tapiramate 50 MG Film coated tablets

4.	01/82/162/00312/AM 13/DES III	Tapiramate 100 MG Film coated tablets
5.	01/82/162/00313/AM 13/DES III	Tapiramate 25 MG Film coated tablets.
Decision: It was decided to call from the firm a copy of Master Batch Formula. The case was deferred for 2.5.2013.		

Case No. B -2		M/s. Sandoz Pvt. Ltd.
Meeting no. 1/AM 13		
Dated 4.4.2013		
S. No	F. No	Name of the export product
1.	01/82/162/00285/AM 13/DES III	Tacrolimus 0.5 MG HGC
2.	01/82/162/00292/AM 13/DES III	Sibutramine Hydrochloride
3.	01/82/162/00303/AM 13/DES III	Ropinirole 4 MG Tablets FCT
4.	01/82/162/00290/AM 13/DES III	Sildenafil Citrate 25 MG Tablets
5.	01/82/162/00293/AM 13/DES III	Ripinirole 5 MG Prolonged Release Tablets.
Decision: It was decided to call from the firm a copy of Master Batch Formula. The case was deferred for 2.5.2013.		

Case No. B -3		M/s. Sandoz Pvt. Ltd.
Meeting no. 1/AM 13		
Dated 4.4.2013		
S. No	F. No	Name of the export product
1.	01/82/162/00300/AM 13/DES III	Risperidone 0.5 MG Tablets (ODT)

2.	01/82/162/00301/AM 13/DES III	Risperidone 2 MG Tablets (ODT)
3.	01/82/162/00302/AM 13/DES III	Riluzole 50 MG Tablets FCT
4.	01/82/162/00289/AM 13/DES III	Repaglinide 1 MG Tablets
5.	01/82/162/00288/AM 13/DES III	Repaglinide 0.5 MG Tablets
Decision: It was decided to call from the firm a copy of Master Batch Formula. The case was deferred for 2.5.2013.		

Case No. B -4		M/s. Sandoz Pvt. Ltd.
Meeting no. 1/AM 13		
Dated 4.4.2013		
S. No	F. No	Name of the export product
1.	01/82/162/00291/AM 13/DES III	Sildenafil Citrate 50 MG Tablets
2.	01/82/162/00298/AM 13/DES III	Risperidone 2 MG Tablets (ODT)
3.	01/82/162/00297/AM 13/DES III	Risperidone 3 MG Tablets (ODT)
4.	01/82/162/00299/AM 13/DES III	Risperidone 2 MG Tablets (ODT)
5.	01/82/162/00295/AM 13/DES III	Ropinirole 3 MG Prolonged Release Tablets
6.	01/82/162/00305/AM 13/DES III	Ropinirole 1 MG Tablets FCT
Decision: It was decided to call from the firm a copy of Master Batch Formula. The case was deferred for 2.5.2013.		

Case No. B -5		M/s. Sandoz Pvt. Ltd.
Meeting no. 1/AM 13		
Dated 4.4.2013		
S. No	F. No	Name of the export product

1.	01/82/162/00294/AM 13/DES III	Sibutramine Dydorchloride Monohydrate 10 MG HGC
2.	01/82/162/00307/AM 13/DES III	Ropinirole 0.25 MG Tablets FCT
3.	01/82/162/00306/AM 13/DES III	Ropinirole 0.5 Tablets FCT
4.	01/82/162/00304/AM 13/DES III	Ropinirole 2 MG Tablets FCT
5.	01/82/162/00308/AM 13/DES III	Topiramate 15 MG capsules.
Decision: It was decided to call from the firm a copy of Master Batch Formula. The case was deferred for 2.5.2013.		

Case No. B -6		M/s. Sandoz Pvt. Ltd.
Meeting no. 1/AM 13		
Dated 4.4.2013		
S. No	F. No	Name of the export product
1.	01/82/162/00283/AM 13/DES III	Topiramate 200 MG Film coated tablets
2.	01/82/162/00287/AM 13/DES III	Ranitidine 300 mg FCT
3.	01/82/162/00284/AM 13/DES III	Sildenafil Citrate 100 MG Tablets
4.	01/82/162/00286/AM 13/DES III	Ranitidine 150 mg FCT
5.	01/82/162/00296/AM 13/DES III	Risperidone 4 MG Tablets USP
Decision: It was decided to call from the firm a copy of Master Batch Formula. The case was deferred for 2.5.2013.		

Case No. B 7	M/s. PCL Oil & Solvents Limited, New Delhi
Meeting no. 1/AM 13	01/82/162/917/AM 13/DES III

Dated 4.4.2013	
RLA's File No	05/27/040/00083/AM 13 05/27/040/00454/AM 13 05/27/040/00455/AM 13
Decision: The Committee clarified that as per SION A 1303, PVC Plasticizer and DOP are one and same chemicals. It was decided to send a clarification in this regard to CLA, New Delhi.	

Case No. B 8	M/s. Divis Laboratories Limited
Meeting no. 1/AM 13	01/82/50/00038/AM 12/DES III
Dated 4.4.2013	R.A No. 09/24/040/00497/AM 11
Adv. Lic. No. & Date	0910045589 dated 18.2.2011
Decision: It was decided to remind the firm to furnish a copy of production and consumption data duly certified by Central Excise Authority. The case was deferred for 2.5.2013.	

Case No. B 9	M/s. Arch Pharmalabs Limited, Mumbai
Meeting no. 1/AM 13	01/82/50/00870/AM 09/DES III (Pt.)
Dated 4.4.2013	Advance License No. 0310481979 dated 8.8.2008
RLA File No.	03/94/040/00393/AM 09
Decision: It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.	

Case.No. – B 10			M/s. DSM Anti-Infectives India Ltd.		
	Sl.No.	F.No.	RLA F.No.	Adv. Lic. Nos.	
	1	F.No.01/83/50/1029/AM08	22/24/40/38/AM08	2210007006 dt. 28.08.07	
	2	F.No.01/82/50/1292/AM06	22/24/40/79/AM06	2210005206 dt. 31.01.06	
	3	F.No.01/82/50/0247/AM07	22/24/40/41/AM07	2210005553 dt. 19.05.06	

M.No. – 1/AM 14 4.4.2013	4	F.No.01/82/50/0301/AM07	22/24/40/55/AM07	2210005581 dt. 30.05.06
	5	F.No.01/82/50/0306/AM07	22/24/40/63/AM07	2210005588 dt. 31.05.06
	6	F.No.01/82/50/0460/AM07	22/24/40/92/AM07	2210005698 dt. 28.06.06
	7	F.No.01/82/50/0513/AM08	22/24/40/38/AM07	2210005724 dt. 04.07.06
	8	F.No.01/82/50/0512/AM07	22/24/40/111/AM07	2210005723 dt. 04.07.06
	9	F.No.01/82/50/0528/AM07	22/24/40/123/AM07	2210005750 dt. 10.07.06
	10	F.No.01/82/50/0539/AM07	22/24/40/118/AM07	2210005758 dt. 12.07.06
	11	F.No.01/82/50/0645/AM07	22/24/40/152/AM07	2210005831 dt. 31.07.06
	12	F.No.01/82/50/0684/AM07	22/24/40/159/AM07	2210005855 dt. 07.08.06
	13	F.No.01/82/50/0683/AM07	22/24/40/161/AM07	2210005854 dt. 07.08.06
	14	F.No.01/82/50/1066/AM07	22/24/40/258/AM07	2210006081 dt. 28.09.06
	15	F.No.01/82/50/1065/AM07	22/24/40/259/AM07	2210006080 dt. 28.09.06
	16	F.No.01/82/50/1473/AM07	22/24/40/280/AM07	2210006310 dt. 19.12.06
	17	F.No.01/82/50/1540/AM07	22/24/40/287/AM07	2210006358 dt. 10.01.07
	18	F.No.01/82/50/0057/AM08	22/24/40/292/AM07	2210006468 dt. 02.02.07
	19	F.No.01/82/50/0063/AM08	22/24/40/296/AM07	2210006483 dt. 13.02.07
	20	F.No.01/82/50/0021/AM08	22/24/40/001/AM08	2210006652 dt. 10.04.07
	21	F.No.01/82/50/0096/AM08	22/24/40/002/AM08	2210006653 dt. 10.04.07
	22	F.No.01/82/50/0410/AM08	22/24/40/010/AM08	2210006746 dt. 28.05.07
	23	F.No.01/82/50/0514/AM08	22/24/40/012/AM08	2210006786 dt. 12.06.07
	24	F.No.01/82/50/0515/AM08	22/24/40/014/AM08	2210006787 dt. 12.06.07
	25	F.No.01/82/50/0541/AM08	22/24/40/015/AM08	2210006806 dt. 18.06.07
	26	F.No.01/82/50/0542/AM08	22/24/40/016/AM08	2210006807 dt. 18.06.07
	27	F.No.01/82/50/0869/AM08	22/24/40/020/AM08	2210006928 dt. 31.07.07
	28	F.No.01/82/50/0914/AM08	22/24/40/028/AM08	2210006954 dt. 07.08.07
	29	F.No.01/82/50/1115/AM08	22/24/40/036/AM08	2210007033 dt. 06.09.07
	30	F.No.01/82/50/1114/AM08	22/24/40/037/AM08	2210007032 dt. 06.09.07

	30	F.NO.01/82/50/1114/AM100	22/24/40/03/1/AM100	221000/032 dt. 00.07.07
Decision: It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

Case No. B 11	M/s. Torrent Pharmaceuticals Limited
Meeting no. 1/AM 13	01/82/50/000507/AM 13/DES III
Dated 4.4.2013	Advance License No. 0810113626 dated 23.7.2012 Advance License No. 0810113680 dated 25.07.2012 Advance License No. 0810114131 dated 9.8.2012 Advance License No. 0810114353 dated 17.8.2012 Advance License No. 0810114951 dated 10.9.2012
Decision: It was clarified that no higher inputs are allowed under Deemed Export Scheme. However, the firm can import un-registered pharma in excess of the wastage allowed by NC on payment of duty, subject to No Objection Certificate from Drug Controller General of India.	

1	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

2	Case No.:4/1/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01362/AM13/	RLA File :04/21/040/00680/AM11/	Lic.No/Date:0410121541 10.02.2011	Defer Date:02.05.2013

Decision :It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.

3	Case No.: 53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:02.05.2013
	Decision : It was decided to call a copy of application from the Regional Authority and forward it to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.			

4	Case No.: 5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Biotechnology.			

5	Case No.: 32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date: 2.5.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

6	Case No.: 56/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01414/AM13/	RLA File :08/24/040/00394/AM11/	Lic.No/Date:0810098384 20.04.2011	Defer Date:
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

7	Case No.: 19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:02.05.2013
	Decision :DC(MSME) vide thier letter No. 23(3)/2013-Chem dated 7.3.2012 has requested the firm to furnish the following information: Complete set of application form indicating export item and required detailed import and indigenous inputs. Technical literature and detailed manufacturing process indicating the quantity required in kg. of imported and indigenous inputs per kg of export product. Consumption data of imported and indigenous inputs used for the manufacture of export product quantity-wise duly certified by excise department for the last three years.			

Detailed justification of wastage claimed, if any of each stage.

Copy of the formulation of export product duly approved by concerned authority under drug and cosmetic act.

earlier authorisation of the above product, if any.

It was decided to give a reminder to the firm to furnish the information immediately. The case was deferred for 2.5.2013.

8	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals on 28.8.2012. The case was deferred for 2.5.2013.			

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Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED		Meet No/Date:1/82-ALC4/2013 04.04.2013		Status:Case Approved
HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/		Lic.No/Date:0910046973 02.06.2011		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch. II dated 8.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Jarocol Yellow 2 or HC Yellow 2	1 kg	1.	Ortho Nitro Fluoro Benzene or 2-Fluoro Nitro Benzene	1.000 kg	
		2.	Mono Ethanol Amine	1.304 kg	
RA may take appropriate action as per the decision of Norms Committee.					

10	Case No.:55/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
	HQ File :01/82/050/01413/AM13/	RLA File :08/24/040/00028/AM12/	Lic.No/Date:0810100266 08.06.2011	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Item of Export	Quantity	S.No	Item of Import	Quantity allowed
	Sumamed 500 MG Inj.	1 vial	1.	Azithromycin dihydrate	0.5765 gm/vial
			2.	Sodium Hydroxide	1.5926 gm/vial
			3.	Packing Materials (as per general norms for packing	Relevant, as per packing policy

			material) a. 20 ML 20 MM Clr Type II LYO Inj.	
		4.	3 b. RS CB LTO RTU (At V9172 FM 140/6)	Relevant, as per packing policy
		5.	3. c 20 MM TEAR OFF SEAL AL SEAL ATB	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

11	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals. The case was deferred for 2.5.2013.			

12	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:97/22/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00800/AM13/	RLA File :34/24/040/00058/AM12/	Lic.No/Date:3410030822 05.07.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Fenofibrate	1 kg	1.	4 Chloron 4-Hydroxybenophenone	1.270 kg
		2.	Acetone	2.79 kg
		3.	Ethyl Acetate	0.576 kg
		4.	Isopropyl Alcohol	4.147 kg
		5.	Methylene Chloride	3.031 kg
		6.	Activated Charcoal	0.059 kg
RA may take appropriate action as per the decision of Norms Committee.				

14	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Rejected
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:

	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.
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15	Case No.: 84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025 23.09.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

16	Case No.: 96/1/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01454/AM13/	RLA File :09/24/040/00308/AM12/	Lic.No/Date:0910049099 28.09.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

17	Case No.: 16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:02.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish the following information within 15 days failing which their case would be closed: Stepwise complete and balanced chemical reaction showing Mol. Wt. of each input and output item. % yield on molar basis for each step. Requirement and recovery at each step. The case was deferred for 2.5.2013.			

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Case No.: 86/1/82-ALC4/2013	Party Name:SVR LABORATORIES PRIVATE LIMITED		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/01444/AM13/	RLA File :09/24/040/00271/AM12/		Lic.No/Date:0910049193 30.09.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
{3aS[3s*(R*)]3a alpha,8a alpha}}- (3,3a,8,8a)tetrahydro-	1 kg	1	Indene	1.932

2,2-dimethyl-3-(2-oxyranylmethyl)-1-oxo-3-phenylpropyl)2H-indino-(1,2-d)oxazole	2	Acetonitrile	2.90
	3	L(+) Tartaric Acid	1.781
	4	2-Methoxy Propene	0.947
	5	Tetrahydrofuran	14.95
RA may take appropriate action as per the decision of Norms Committee.			

19	Case No.: 93/1/82-ALC4/2013	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01451/AM13/	RLA File :09/24/040/00315/AM12/	Lic.No/Date:0910049346 14.10.2011	Defer Date:02.05.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.			

20	Case No.: 113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status: Deferred
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:02.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite technical details within 15 days failing which their case would be closed. The case was deferred for 2.5.2013.			

21	Case No.: 3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:02.05.2013
	Decision : The firm was requested for furnish Master Batch Formula. However, the firm has submitted a copy of Certificate of Pharmaceutical product. A copy of COP was sent to Department of Pharmaceuticals for examination. The case was deferred for 2.5.2013 for comments of Department of Pharmaceuticals.			

22	Case No.: 22/45/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01199/AM12/	RLA File :09/24/040/00341/AM12/	Lic.No/Date:0910049706 15.11.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Biotechnology.			

	Case No.: 5/45/82-ALC4/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date: 1/82-ALC4/2013	Status: Case
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23	Case No.:3/43/82-ALC1/2011	Party Name:SEAN DIAGNOSTICS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Biotechnology.			

24	Case No.:7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:02.05.2013
	Decision : It was decided to give a final reminder to the firm to clarify whether the items are drug items. If yes, furnish a copy of Drug Manufacturing License. If not a drug item, elaborate under which ITC(HS) code the firm is claiming the norms. The case was deferred for 2.5.2013.			

25	Case No.:11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

26	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Industrial Policy and Promotion.			

27	Case No.:24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:02.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information immediately. The case was deferred for 2.5.2013.			

28	Case No.:59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:02.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish the technical details as per Appendix 33, within 15 days failing which their case would be closed. The case was deferred for 2.5.2013.			

	Case No.:11/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2013	Status:Case
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29

Case No.:11/82-ALC4/2012	Party Name: VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2012 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Reversacol Berry Red	1 kg	1.	Acetophenone	4.158 kg
		2.	Dimethyl Succinate	8.261 kg
		3.	4,4-Dimethoxy Benxophenone	1.428 kg
		4.	Methanol	23.228 kg
		5.	THF (Tetra Hydro Furan)	11.375 kg
		6.	Toluene	7.075 kg
		7.	Hexane	3.000 kg
		8.	TMSA (Tri Methyl Silyl Acetylene)	1.000 kg
		9.	Siralox	0.833 kg
RA may take appropriate action as per the decision of Norms Committee.				

30	Case No.:18/1/82-ALC4/2013	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01376/AM13/	RLA File :34/24/040/00217/AM12/	Lic.No/Date:3410032918 11.01.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

31	Case No.:18/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00493/AM12/	Lic.No/Date:0910050772 13.01.2012	Defer Date:02.05.2013
	Decision : It was decided to give final reminder to the firm to furnish the following information without any further, else their case would be closed: The chemistry of Step III and IV do not match with the material balance. Yields of Step III and IV are not given. The case was deferred for 2.5.2013.			

32	Case No.:67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to both the Departments i.e. Department of Pharmaceuticals and Department of Chemicals and			

	Petrochemicals. However, no comments have been received from any of the Department. It was decided to defer the case for 2.5.2013 for their comments.
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33	Case No.: 51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:02.05.2013
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

34	Case No.: 26/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:18.04.2013
	Decision : It was decided to call the firm for Personal Hearing on 26.4.2013 with all the technical details sought earlier. The case was deferred for 26.4.2013			

35	Case No.: 60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:18.04.2013
	Decision : It was decided to call the firm for personal hearing on 26.4.2013 along with all the technical details sought earlier. The case was deferred for 26.4.2013.			

36	Case No.: 19/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Rejected
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:
	Decision : It was noticed that the case has already been closed in meeting no. 33 dated 21.3.2013.			

37	Case No.: 30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

38	Case No.: 33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:18.04.2013

Decision :It was decided to call the firm for Personal Hearing on 26.4.2013 along with the technical details sought earlier. The case was deferred for 26.4.2013.

39	Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:18.04.2013
	Decision : It was decided to call the firm for Personal Hearing on 26.4.2013 along with the technical details sought earlier. The case was deferred for 26.4.2013.			

40	Case No.: 1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved														
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:														
	Decision : In the light of earlier decision taken in meeting no. 9/82 dated 31.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Cream/Ointment 5 gm Tube</td><td>1 No.</td><td>1.</td><td>Hydrocortisone Base</td><td>0.0510 gm/5 gm Tube</td></tr> <tr> <td>Hydrocortisone Cream/Ointment 15 gm Tube</td><td>1 No.</td><td>1.</td><td>Hydrocortisone Base</td><td>0.153 gm/15 gm Tube</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Cream/Ointment 5 gm Tube	1 No.	1.	Hydrocortisone Base	0.0510 gm/5 gm Tube	Hydrocortisone Cream/Ointment 15 gm Tube	1 No.	1.	Hydrocortisone Base
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Hydrocortisone Cream/Ointment 5 gm Tube	1 No.	1.	Hydrocortisone Base	0.0510 gm/5 gm Tube														
Hydrocortisone Cream/Ointment 15 gm Tube	1 No.	1.	Hydrocortisone Base	0.153 gm/15 gm Tube														

41	Case No.: 28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:18.04.2013
	Decision : It was decided to call the firm for Personal Hearing on 26.4.2013 along with the technical details sought earlier. The case was deferred for 26.4.2013.			

42	Case No.: 29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:18.04.2013
	Decision : It was decided to call the firm for Personal Hearing on 26.4.2013 along with the technical details sought earlier. The case was deferred for 26.4.2013.			

	Case No.: 31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
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43	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:18.04.2013
	Decision : It was decided to call the firm for Personal Hearing on 26.4.2013 along with the technical details sought earlier. The case was deferred for 26.4.2013.			

44	Case No.: 41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:18.04.2013
Decision : It was decided to call the firm for Personal Hearing on 26.4.2013 along with the technical details sought earlier. The case was deferred for 26.4.2013.				

45	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

46	Case No.: 47/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00051/AM13/	RLA File :08/24/040/00285/AM12/	Lic.No/Date:0810109597 13.03.2012	Defer Date:02.05.2013
Decision : It was decided to remind the firm to furnish the following information: Import details for each export item. Master Batch Formula for each export product duly certified by Quality Control Incharge. The case was deferred for 2.5.2013.				

47	Case No.: 71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:02.05.2013
Decision : Earlier the case was referred to Department of Industrial Policy and Promotion for their comments. However, it is decided in the meeting to send a copy of application to Petrochemicals Division of Department of Chemicals and Petrochemicals as the case pertains to them. The case was deferred for 2.5.2013.				

	Case No.: 39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
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48	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:02.05.2013
	Decision : It was decided to remind the firm to furnish the following information: Complete technical details as per Appendix 33 Past production vis-a-vis actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 2.5.2013.			

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Case No.:40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/549/2012-PI(Norms) dated 14.1.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Brexecam Tablets – No. of Tablets 615312 (Each tablet contains Beta Cyclodextrin 191.20 mg equivalent to 20 mg of Piroxicam)	1000 tablets	1.	Piroxicam Betacyclodextrine BP/USP/EP (Piroxicam-Betadex	20 gm
RA may take appropriate action as per the decision of Norms Committee.				

50	Case No.:76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:02.05.2013
	Decision :It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

51	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Deffered
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

52	Case No.:2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:02.05.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 2.5.2013.			

53	Case No.:3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Deffered
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:02.05.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 2.5.2013.			

54	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

55	Case No.:38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Biotechnology.			

56	Case No.:3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:02.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/598/2012-PI(Norms) dated 7.2.2013, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 2.5.2013.			

57	Case No.:50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Biotechnology.			

	Case No.:10/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/618/2012-PI(Norms) dated			

58	12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Doxofylline Description: White Crystalline Powder loss on Drying : NMT 1.0% W/W Assay by HPLC between 98% to 101% W/W (on dry basis)	1 kg	1.	Theophylline Anhydrous Description: White Crystalline Powder Loss on drying: NMT0.5% W/W Assay: between 98.0% to 101.0%	0.80 kg
RA may take appropriate action as per the decision of Norms Committee.					

59	Case No.:18/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date:02.05.2013
	Decision : A copy of application was sent to Department of Pharmaceuticals vide this office U.O dated 23.7.2012. However, as requested by Department of Pharmaceuticals, it was decided to send a copy of application again to Department of Pharmaceuticals for their comments.			

60	Case No.:59/1/82-ALC4/2013		Party Name:ALKALOIDS CORPORATION		Meet No/Date:1/82-ALC4/2013 04.04.2013		Status:Case Approved	
	HQ File :01/82/050/01417/AM13/		RLA File :02/24/040/00002/AM13/		Lic.No/Date:0210177059 30.04.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 25011/340/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Noscapine BP/Noscapine Hcl BP		1 kg	1.	Noscapine crude 95%	1.085 kg		
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.: 13/1/82-ALC4/2013	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/01371/AM13/	RLA File :22/21/040/00024/AM13/		Lic.No/Date:2210012792 02.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/06/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Route through enzymatic route Tech. Spec: ASSY not less than 84% as such or 96% on dry basis	1 kg	1.	6-Amino Pencillanic Acide (6-APA)	0.568 kg
		2.	Formidase (Enzyme)	0.005 kg
		3.	Methanol	Not required in the process given by the

dry basis			firm
	4.	D(-)P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA may take appropriate action as per the decision of Norms Committee.			

62	Case No.:51/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01409/AM13/	RLA File :02/24/040/00023/AM13/	Lic.No/Date:0210177494 11.05.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

63	Case No.:52/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01410/AM13/	RLA File :02/24/040/00024/AM13/	Lic.No/Date:0210177499 11.05.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

64	Case No.:21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Industrial Policy and Promotion.			

65	Case No.:6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:02.05.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 2.5.2013.			

66	Case No.:4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:02.05.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.			

67	Case No.:29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318	Defer

0 /		18.05.2012	Date:02.05.2013
Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.			

68	Case No.:29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:02.05.2013
	Decision : It was decided to remind the firm to furnish the requisite information/details within 15 days else their case would be closed. The case was deferred for 2.5.2013.			

69	Case No.:30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.			

70	Case No.:31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.			

71	Case No.:32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.			

72	Case No.:33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.			

73	Case No.:5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:02.05.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/646/2012-PI(Norms) dated 12.3.2013 has advised to refer the case to Department of Biotechnology, who have earlier also owned this item. It was decided to send a copy of application to Department of Biotechnology for their Comments. The case was deferred for 2.5.2013.			

74	Case No.:16/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00351/AM13/	RLA File :09/24/040/00076/AM13/	Lic.No/Date:0910052711 21.05.2012	Defer Date:02.05.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/580/2012-PI(Norms) dated 6.2.2013 has informed that the export product does not match with the process/chemistry given by the firm. It was decided to convey the observations of Department of Pharmaceuticals to the firm with the request to give clarification at the earliest. The case was deferred for 2.5.2013.			

75	Case No.:27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.			

76	Case No.:28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.			

77	Case No.:3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:02.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge along with composition of Paracetamol DC applied for import. The case was deferred for 2.5.2013.			

	Case No.:36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
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78	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:02.05.2013
Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.				

79	Case No.:87/1/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01445/AM13/	RLA File :03/94/040/00816/AM12/	Lic.No/Date:0310695487 21.05.2012	Defer Date:02.05.2013
Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013 for the comments of Department of Pharmaceuticals.				

80	Case No.:11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

81	Case No.:6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:02.05.2013
Decision : It was decided to remind the firm to furnish the requisite information immediately for further processing of the case. The case was deferred for 2.5.2013.				

82	Case No.:4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:02.05.2013
Decision : It was decided to give a final reminder to the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge along with composition of Paracetamol DC applied for import. The case was deferred for 2.5.2013.				

83	Case No.:7/13/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00342/AM13/	RLA File :08/24/040/00062/AM13/	Lic.No/Date:0810111893 24.05.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

	Case No.:12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2013	Status:Case
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84			04.04.2013	Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.			

85	Case No.: 46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

86	Case No.: 45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Rejected
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

87	Case No.: 68/1/82-ALC4/2013	Party Name:PARAMOUNT PHARMA	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01426/AM13/	RLA File :05/24/040/00082/AM13/	Lic.No/Date:0510327775 19.06.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

88

Case No.: 49/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION			Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/01407/AM13/	RLA File :02/24/040/00054/AM13/			Lic.No/Date:0210178880 25.06.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 25011/340/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Noscapine BP/Noscapine Hcl BP	1 kg	1.	Noscapine crude 95%	1.085 kg	
RA may take appropriate action as per the decision of Norms Committee.					

89	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970	Defer

	HQ File :01/82/050/00000/AM13/	RLA File :01/82/050/00000/AM13/	Meet No/Date:1/82-ALC4/2013 27.06.2012	Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.				

90

Case No.: 58/1/82-ALC4/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved	
HQ File :01/82/050/01416/AM13/	RLA File :08/24/040/00225/AM11/	Lic.No/Date:0810113534 19.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 23.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4,4 Diamino Sulphanilide	1 kg.	1.	Aniline Oil	0.458 kg
		2.	Acetic Acid	0.317 kg
		3.	Para Nitro Aniline	0.728 kg
		4.	Caustic Soda Flakes	0.545 kg
		5.	Soda Ash	0.350 kg
RA may take appropriate action as per the decision of Norms Committee.				

91	Case No.:20/24/82-ALC4/2012	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00824/AM13/	RLA File :31/83/040/00058/AM13/	Lic.No/Date:3110055158 27.07.2012	Defer Date:02.05.2013
	Decision : It was decided to remind the firm to furnish the full description of the export product along with copy of relevant pharmacopiea within 15 days else their case would be closed. The case was deferred for 2.5.2013.			

92	Case No.:15/20/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:02.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/632/2012-PI(Norms) dated 12.3.2013, it was decided call the technical details from the firm as per Appendix 33 mainly Mol. wt. of imported inputs and % yield on molar basis along with copy of relevant technical literature. The case was deferred for 2.5.2013.			

93	Case No.:16/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/00627/AM13/	RLA File :05/24/040/00150/AM13/		Lic.No/Date:0510331127 01.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/626/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Candesartan Cilexetil	1 kg	1.	1-chloroethyl chloroformate	0.45 kg
			2.	1-(Bromomethyl)-2	1.66 kg

	2.	4-(Bromomethyl)-2-cyanobiphenyl	1.00 kg
	3.	Acetone	3.45 kg
	4.	Acetonitrile	2.50 kg
	5.	Activated Carbon	0.100 kg
	6.	Cyclohexane	5.88 kg
	7.	Dimethyl formamide	1.52 kg
	8.	Ethyl acetate	10.00
	9.	Formic Acid	1.30 kg
	10.	Iso Propyl Alcohol	0.50 kg
	11.	Methanol	10.00 kg
	12.	Methylene Chloride	5.00 kg
	13.	Tertiary butanol	2.00 kg
	14.	Tetra ethyl ortho carbonate	1.19 kg
	15.	Tetra butyl ammonium bromide (TBAB)	0.18 kg
	16.	Toluene	5.00 kg
	17.	Triethylamine	0.31 kg
	RA may take appropriate action as per the decision of Norms Committee.		

94	Case No.:18/20/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00629/AM13/	RLA File :09/24/040/00223/AM13/	Lic.No/Date:0910053402 01.08.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

95

Case No.:50/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION			Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/01408/AM13/	RLA File :02/24/040/00074/AM13/			Lic.No/Date:0210180511 02.08.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 25011/340/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Noscapine BP/Noscapine Hcl BP	1 kg	1.	Noscapine crude 95%	1.085 kg	
RA may take appropriate action as per the decision of Norms Committee.					

96	Case No.:47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:02.05.2013
	Decision :It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for			

Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.

97	Case No.: 48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:02.05.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.			

98	Case No.: 26/22/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved														
	HQ File :01/82/050/00729/AM13/	RLA File :09/24/040/00243/AM13/	Lic.No/Date:0910053480 10.08.2012	Defer Date:														
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch. II dated 8.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>5-Nitro Benzimidazole Base or Jarocol 5NBI</td><td>1 kg</td><td>1.</td><td>4-Nitro-O-Phenylene Diamine (4 NOPD)</td><td>1.250 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Sodium Hypo Chlorite (NaOCl)</td><td>0.625 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	5-Nitro Benzimidazole Base or Jarocol 5NBI	1 kg	1.	4-Nitro-O-Phenylene Diamine (4 NOPD)	1.250 kg			2.	Sodium Hypo Chlorite (NaOCl)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed														
5-Nitro Benzimidazole Base or Jarocol 5NBI	1 kg	1.	4-Nitro-O-Phenylene Diamine (4 NOPD)	1.250 kg														
		2.	Sodium Hypo Chlorite (NaOCl)	0.625 kg														
RA may take appropriate action as per the decision of Norms Committee.																		

99	Case No.: 68/22/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00771/AM13/	RLA File :03/94/040/00209/AM13/	Lic.No/Date:0310705334 16.08.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

100	Case No.: 32/22/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved									
	HQ File :01/82/050/00735/AM13/	RLA File :56/24/040/00017/AM13/	Lic.No/Date:5610000974 24.08.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/666/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Methylpredisolone Sodium Succinate for injection USP for manufacturers use (Methylprednisolone Sodium Succinate Buffered 3% Sterile)</td><td>1 kg</td><td>1</td><td>Methylprednisolone Hemisuccinate USP Organic Chemicals</td><td>0.966 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Methylpredisolone Sodium Succinate for injection USP for manufacturers use (Methylprednisolone Sodium Succinate Buffered 3% Sterile)	1 kg	1	Methylprednisolone Hemisuccinate USP Organic Chemicals
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Methylpredisolone Sodium Succinate for injection USP for manufacturers use (Methylprednisolone Sodium Succinate Buffered 3% Sterile)	1 kg	1	Methylprednisolone Hemisuccinate USP Organic Chemicals	0.966 kg									
RA may take appropriate action as per the decision of Norms Committee.													

101	Case No.:32/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00836/AM13/	RLA File :09/24/040/00248/AM13/	Lic.No/Date:0910053559 24.08.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:33/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00837/AM13/	RLA File :09/24/040/00247/AM13/	Lic.No/Date:0910053560 24.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/65/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Pregabalin	1 kg	1.	(+/-)-3-(Carbamoyl)-5-Methylhexanoic acid ((+/-)-CMH Acid)	2.94 kg
		2.	®-(+)-a-Phenyl ethyl amine	0.114 kg
		3.	Isopropyl alcohol	0.96 lit/kg
RA may take appropriate action as per the decision of Norms Committee.				

103	Case No.:37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Deffered
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:02.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/07/2013-PI(Norms) dated 1.4.2013, it was decided to call from the firm a copy of Drug Manufacturing License along with list of approved items showing composition of Oral Rehydrat Salt. The case was deferred for 2.5.2013.			

104	Case No.:41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

105	Case No.:30/24/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/00834/AM13/	RLA File :09/24/040/00271/AM13/	Lic.No/Date:0910053602 28.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/73/2013-PI(Norms) dated			

1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-[(acetyloxy)methyl]-2,2-dimethyl-1,3-dioxane-4-acetic acid, 1,1-dimethyl ethyl ester	1.871 kg
		2.	Diisobutylaluminum Hydride 25% in Toluene (Dibah 25% in Toluene)	2.79 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:12/24/82-ALC4/2012

Party Name:HETERO LABS LIMITED

Meet No/Date:1/82-ALC4/2013
04.04.2013

**Status:Case
Approved**

HQ File :01/82/050/00816/AM13/

RLA File :09/24/040/00275/AM13/

Lic.No/Date:0910053624
29.08.2012

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/70/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Emtricitabine	1 kg	1.	Glyoxylic acid (50%)	2.234 kg
		2.	2,5-dihydroxy-1,4-dithiane	0.90 kg
		3.	5-Fluoro cytosine	1.348 kg
		4.	Hexamethyl disilazane	1.86 kg
		5.	Dimethyl formamide	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:24/24/82-ALC4/2012

Party Name:MYLAN LABORATORIES LIMITED

Meet No/Date:1/82-ALC4/2013
04.04.2013

**Status:Case
Approved**

HQ File :01/82/050/00828/AM13/

RLA File :09/24/040/00220/AM13/

Lic.No/Date:0910053621
29.08.2012

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/65/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Quinapril Hydrochloride	1 kg	1.	N-(1-(S)-Ethoxy Carbonyl-3-Phenyl)-L-Alanine	0.88 kg
		2.	TIQ-Benzyl Ester PTSA Salt (Benzyl(S) 1,2,3,4-Tetrahydro-3-Isoquinoline	1.263 kg
		3.	Methylene Dichloride	10.21 kg
		4.	1,3-Dicyclohexyl Carbomide	0.59 kg
		5.	HOBT (1, Hydroxy Benzotriazole)	0.39 kg
		6.	Triethylamine	0.144 kg
		7.	Tetrahydrofuran	5.91 kg
		8.	Iso Propyl Ether	0.171 kg
		9.	Acetonitrile	0.114 kg

RA may take appropriate action as per the decision of Norms Committee.

108	Case No.: 26/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00830/AM13/	RLA File :09/24/040/00246/AM13/	Lic.No/Date:0910053623 29.08.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

109	Case No.: 28/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00832/AM13/	RLA File :09/24/040/00274/AM13/	Lic.No/Date:0910053628 29.08.2012	Defer Date:02.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/40/2013-PI(Norms) dated 1.4.2013, it was decided to call from the firm the following technical details/clarifications: - Both import and export products have same API. - The firm has shown export product as Crystalline whereas as per COA furnished by the firm, export product is Fine White Powder. - There is no justification given in the details furnished by the firm, for 40% wastage on API and 27.65 kg of Acetone requirement against 1 kg export. The case was deferred for 2.5.2013.			

110	Case No.: 30/22/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved									
	HQ File :01/82/050/00733/AM13/	RLA File :07/24/040/00237/AM13/	Lic.No/Date:0710090496 30.08.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/36/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr> <tr> <td>Bromazepam</td><td>1 kg</td><td>1.</td><td>2-Amino Benzonitrile</td><td>0.99 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Bromazepam	1 kg	1.	2-Amino Benzonitrile
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Bromazepam	1 kg	1.	2-Amino Benzonitrile	0.99 kg									

111	Case No.: 4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

Case No.: 29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2013	Status:Case
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112			04.04.2013	Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

113	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

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Case No.:42/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00745/AM13/	RLA File :03/94/040/00116/AM13/	Lic.No/Date:0310707575 04.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Silyl Ester (2,4-O-Bis (trimethylsilyl)-erythromycin-A-9[O-(1-methoxy-1-methyl ethyl) oxime	1 kg	1.	Erythromycin Thiocyanate (on 100% Activity Basis)	0.86 kg
		2.	Hydroxylamine Hydrochloride	0.377 kg
		3.	2-Methoxy Propene	0.233 kg
RA may take appropriate action as per the decision of Norms Committee.				

115	Case No.:43/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00746/AM13/	RLA File :03/94/040/00101/AM13/	Lic.No/Date:0310707592 04.09.2012	Defer Date:02.05.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 2.5.2013.				

116	Case No.:10/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved										
	HQ File :01/82/050/00713/AM13/	RLA File :09/24/040/00281/AM13/	Lic.No/Date:0910053672 05.09.2012	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/50/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>3-O-Acetyl-1,6-Anhydro-2-</td><td>1 kg</td><td>1.</td><td>Acetonitrile</td><td>4.37 kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	3-O-Acetyl-1,6-Anhydro-2-	1 kg	1.	Acetonitrile	4.37 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
3-O-Acetyl-1,6-Anhydro-2-	1 kg	1.	Acetonitrile	4.37 kg										

Azido-2-Deoxy-4-O-(Methyl 2,3-Di-O-Benzyl-Beta-D-glucopyranosyluronate)-Beta-D-Glucopyranose	2.	b-D-Glucopyranose, 1,6-Anhydro-2-Azido-4-O-[2,3BIS-O-Phenylmethyl-4,6-O-Phenylmethylene-b-D-glucopyranosyl]-2-Deoxy-3OAC.	2.47 kg
	3.	2,2,6,6-Tetramethylpiperidine-1-Oxyl (Tempo)	0.019 kg

RA may take appropriate action as per the decision of Norms Committee.

117	Case No.:40/26/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00948/AM13/	RLA File :09/24/040/00254/AM13/	Lic.No/Date:0910053671 05.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

118	Case No.:44/24/82-ALC4/2012		Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date: 1/82-ALC4/2013 04.04.2013		Status:Approved	
	HQ File :01/82/050/00848/AM13/		RLA File :09/24/040/00251/AM13/		Lic.No/Date:0910053668 05.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/84/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Pregabalin		1 kg	1.	R-(-)-3-(Carbamoyl Methyl-5-Methyl-hexanoic acid		1.47 kg	
RA may take appropriate action as per the decision of Norms Committee.								

119	Case No.:25/26/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00933/AM13/	RLA File :09/24/040/00283/AM13/	Lic.No/Date:0910053686 06.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

120	Case No.:81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

121	Case No.:21/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS	Meet No/Date:1/82-ALC4/2013	Status:Case
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	LTD.	04.04.2013	Approved
HQ File :01/82/050/00825/AM13/	RLA File :08/24/040/00196/AM13/	Lic.No/Date:0810114835 07.09.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/69/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Valsartan Tablets USP 40 mg (Pack Size 90 tablets) Each film coated tablet contains Valsartan UPS 40 mg.	1 no. of Tablet	1.	Valsartan	40.8 mg
Valsartan Tablets USP 80 mg (Pack Size 90 tablets) Each film coated tablet contains: Valsartan USP 80 mg	1 no. of Tablet	1.	Valsartan	81.60 mg
Valsartan Tablets USP 160 mg (Pack Size 90 tablets) Each film coated tablet contains: Valsartan USP 160 mg	1 no. of Tablet	1.	Valsartan	163.20 mg
Valsartan Tablets USP 320 mg (Pack Size 90 tablets) Each film coated tablet contains: Valsartan USP 320 mg	1 no. of Tablet	1.	Valsartan	326.4 mg
Amlodipine and Valsartan Tablets 5/160 mg (Pack size 30 Tablets) Amlodipine Besylate USP eq. to Amlodipine 5 mg Valsartan USP 160 mg	1 no. of Tablet	1.	Valsartan	163.20 mg
Amlodipine and Valsartan Tablets 5/320 mg (Pack size 30 tablets) Each film coated tablet contains Amlodipine Besylate USP eq. to Amlodipine 5 mg Valsartan USP 320 mg.	1 no. of Tablet	1.	Valsartan	326.4 mg
Amlodipine and Valsartan Tablets 10/160 mg (Pack size 30 tablets) Each film coated tablet contains Amlodipine Besylate USP eq. to Amlodipine 10 mg Valsartan USP 160 mg.	1 no. of Tablet	1.	Valsartan	163.20 mg
Amlodipine and Valsartan Tablets 10/320 mg (Pack size 30 tablets) Each film coated tablet contains	1 no. of Tablet	1.	Valsartan	326.4 mg

coated tablet contains Amlodipine Besylate USP				
eq. to Amlodipine 10 mg Valsartan USP 320 mg.				
Amlodipine, valsartan and Hydrochlorothiazide Tablets 5/160/12.5 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 5 mg Valsartan USP 160 mg, Hydrochlorothiazide USP 12.5 mg	1 no. of Tablet	1.	Valsartan	163.2 mg
Amlodipine, valsartan and Hydrochlorothiazide Tablets 5/160/25 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 5 mg Valsartan USP 160 mg, Hydrochlorothiazide USP 25 mg	1 no. of Tablet	1.	Valsartan	163.2 mg
Amlodipine, valsartan and Hydrochlorothiazide Tablets 10/160/12.5 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 10 mg Valsartan USP 160 mg, Hydrochlorothiazide USP 12.5 mg	1 no. of Tablet	1.	Valsartan	163.2 mg
Amlodipine, valsartan and Hydrochlorothiazide Tablets 10/160/25 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 10 mg Valsartan USP 160 mg, Hydrochlorothiazide USP 25 mg	1 no. of Tablet	1.	Valsartan	163.2 mg
Amlodipine, valsartan and Hydrochlorothiazide Tablets 10/320/25 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 10 mg	1 no. of Tablet	1.	Valsartan	326.4 mg

	Eq. to Amlodipine 10 mg Valsartan USP 320 mg, Hydrochlorothiazide USP 25 mg			
RA may take appropriate action as per the decision of Norms Committee.				

122	Case No.:35/26/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00943/AM13/	RLA File :09/24/040/00297/AM13/	Lic.No/Date:0910053714 07.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 46/22/82-ALC4/2012	Party Name:LUPIN LIMITED		Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/00749/AM13/	RLA File :03/95/040/00306/AM13/		Lic.No/Date:0310708068 07.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/10/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine 150 MG+Zidovudine 300 MG Tabs (Net Weight -4500 kgs, weight of drug -4590 kgs]	1 tablet	1.	Zidovudine	306.0 mg
		2.	Lactose Monohydrate (DMV INT DCL 11)	118.50 mg
		3.	DCP (Dihydrate/Ditab/Rhodia)	29.625 mg
		4.	Sodium Starch Glycolate (Primogel Type A)	131.0 mg
		5.	Povidine (K-30 BASF)	15.0 mg
		6.	Magnesium Stearate Veg. Grade	5.625 mg
		7.	33 MM CR closure with HS 123-35 PRT KERR	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

124	Case No.:77/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00780/AM13/	RLA File :03/94/040/00436/AM13/	Lic.No/Date:0310708090 07.09.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for thier comments. The case was deferred for 2.5.2013 for comments of Department of Pharmaceuticals.			

125	Case No.:17/22/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/00720/AM13/	RLA File :08/24/040/00199/AM13/	Lic.No/Date:0810114964 10.09.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/54/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Zydus (Zythrocine) 250 mg tablets	1 tablet of 250 mg	1.	Azithromycin Dihydrate	259.50 mg
Azithromycin Zydus 250 mg tablets (Cristers) (Active Ingredient: Azithromycin Dihydrate: 265.50 kgs)	1 tablet of 250 mg	1.	Azithromycin Dihydrate	259.50 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:11/22/82-ALC4/2012

Party Name:HONEST BIO-VET PVT. LTD

Meet No/Date: 1/82-ALC4/2013
04.04.2013

**Status:Case
Approved**

HQ File :01/82/050/00714/AM13/

RLA File :08/24/040/00208/AM13/

Lic.No/Date:0810115029
12.09.2012

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/672/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Menadione Sodium Bisulphite Complex (Feed Supplement) (MSB 65%)	1 kg	1.	Beta Methyl Naphthalene	0.88 kg
		2.	Sodium Dichromate	1.62 kg
		3.	N-Butanol	0.28 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:12/22/82-ALC4/2012

Party Name:HONEST BIO-VET PVT. LTD

Meet No/Date: 1/82-ALC4/2013
04.04.2013

**Status:Case
Approved**

HQ File :01/82/050/00715/AM13/

RLA File :08/24/040/00206/AM13/

Lic.No/Date:0810115027
12.09.2012

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/672/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Menadione Nicotinamide Bisulphite (Feed Supplement)	1 kg	1.	Beta Methyl Naphthalene	1.24 kg
		2.	N-Butanol	0.40 kg
		3.	Sodium Dichromate	2.29 kg
		4.	Niacinamide	0.40 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:13/22/82-ALC4/2012

Party Name:HONEST BIO-VET PVT. LTD

Meet No/Date: 1/82-ALC4/2013
04.04.2013

**Status:Case
Approved**

HQ File :01/82/050/00716/AM13/

RLA File :08/24/040/00207/AM13/

Lic.No/Date:0810115028
12.09.2012

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/707/2012-PI(Norms) dated

1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Medione Dimethyl Pyrimidinol Bisulphite (Feed Supplement)	1 kg	1.	Beta Methyl Naphthalene	1.24 kg
		2.	N-Butanol	0.4 kg
		3.	Sodium Dichromate	2.29 kg
		4.	Acetyl Acetone	0.4 kg

RA may take appropriate action as per the decision of Norms Committee.

129	Case No.: 21/1/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01379/AM13/	RLA File :07/24/040/00252/AM13/	Lic.No/Date:0710090700 12.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 50/22/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/00753/AM13/	RLA File :52/24/040/00014/AM13/		Lic.No/Date:5210038997 12.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/48/2008-Ch. II dated 3.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Chloro Ethylsulfonyl Butyryl chloride)/Schwander Acid Chloride	1 kg	1.	Y-Butyrolactone (Gamma Butyrolactone)	0.658 kg
		2.	Isopropyl Alcohol	0.687 kg
		3.	Caustic Soda Flakes	1.058 kg
		4.	2- Mercapto Ethanol	0.683 kg
		5.	Thionyl Chloride	1.770 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:96/22/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00799/AM13/	RLA File :03/94/040/00476/AM13/	Lic.No/Date:0310708985 13.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/02/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin Hemihydrate	1 kg	1.	Levofloxacin Q Acid	0.8571 kg
		2.	Dimethyl Suphoxide	0.2193 kg
		3.	Dimethyl Formamide	Not required in the process
		4.	N Methyl Piperazine	0.432 kg
RA may take appropriate action as per the decision of Norms Committee.				

132	Case No.:14/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00818/AM13/	RLA File :09/24/040/00306/AM13/	Lic.No/Date:0910053810 14.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

133	Case No.:24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

134	Case No.:31/26/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00939/AM13/	RLA File :09/24/040/00304/AM13/	Lic.No/Date:0910053812 14.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

135	Case No.:32/28/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00999/AM13/	RLA File :07/24/040/00272/AM13/	Lic.No/Date:0710090783 17.09.2012	Defer Date:02.05.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/655/2012-PI(Norms) dated 12.3.2013 has informed that DML for the Export Item No. 2 and 3 are not found in the approved list of DML furnished by the firm. The applicant may be advised to furnish the clarification for the same immediately. The case was deferred for 2.5.2013.			

136	Case No.:89/22/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/00792/AM13/	RLA File :22/24/040/00035/AM13/		Lic.No/Date:2210013297 19.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection (Cefepime HCL+L-Arginine in 68:32 ratio) "The export product shall		1 kg	1.	Cefepime HCL Non Sterile	0.655 kg
			2.	L-Arginine	0.37 kg
			3.	Acetone (89.6% Rec.)	1.816 kg
			4.	Methanol	0.742 kg

	account for 287 Nos. Aluminium Bottles Anodized with Tear of alu & Chlorobutyl Plug	5.	Eno Carbon	0.034 kg
		6.	Aluminium Bottle Anodized with Tear off alu cap & chlorobutyl plug	Relevant, as per packing policy
		RA may take appropriate action as per the packing policy.		

137	Case No.:90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

138	Case No.:10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:16.05.2013
	Decision : It was decided to defer the case for 16.5.2013 for comments of Department of Pharmaceuticals due to difference in description of export product.			

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Case No.:26/26/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00934/AM13/	RLA File :07/24/040/00144/AM13/	Lic.No/Date:0710090859 21.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 39/82 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Magnesium L-Aspartate	1 Kg.	1.	L-Aspartic Acid	1.02 kg
Calcium L-Aspartate	1 Kg.	1.	L-Aspartic Acid	0.932 kg
Zinc L-Aspartate	1 Kg.	1.	L-Aspartic Acid	0.896 kg
RA may take appropriate action as per the decision of Norms Committee.				

140	Case No.:38/26/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
	HQ File :01/82/050/00946/AM13/	RLA File :09/24/040/00309/AM13/	Lic.No/Date:0910053880 21.09.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/98/2012-Ch.II dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Methyl Magnesium Chloride 3 M in THF	1 kg	1.	Tetrahydrofuran	0.780 kg
			2.	Magnesium Metal	0.072 kg

140	Case No.:16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

141	Case No.:28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

142	Case No.:37/26/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/00945/AM13/	RLA File :09/24/040/00319/AM13/	Lic.No/Date:0910053895 25.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch.II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

143	Case No.:43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred																									
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:02.05.2013																									
	Decision : In the light of written comments received from Department of Pharamceuticals vide thier OM No. 35011/76/2013-PI(Norms) dated 1.4.2013, it was decided to call from the firm the following technical details:																												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Jarocol TDS</td><td>1 kg</td><td>1.</td><td>Di Aminotoluene Sulfate</td><td>1.102 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>NaOH (Caustic Soda)</td><td>0.441 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Carbon</td><td>0.036 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>H2SO4(Sulfuric Acid)</td><td>0.496 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Jarocol TDS	1 kg	1.	Di Aminotoluene Sulfate	1.102 kg			2.	NaOH (Caustic Soda)	0.441 kg			3.	Carbon	0.036 kg			4.	H2SO4(Sulfuric Acid)	0.496 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																									
Jarocol TDS	1 kg	1.	Di Aminotoluene Sulfate	1.102 kg																									
		2.	NaOH (Caustic Soda)	0.441 kg																									
		3.	Carbon	0.036 kg																									
		4.	H2SO4(Sulfuric Acid)	0.496 kg																									
	RA may take appropriate action as per the decision of Norms Committee.																												

144	Case No.:43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:02.05.2013
	Decision : In the light of written comments received from Department of Pharamceuticals vide thier OM No. 35011/76/2013-PI(Norms) dated 1.4.2013, it was decided to call from the firm the following technical details:			
	Stepwise complete and balanced chemical reaction showing % yield on molar basis. Material Balance for the entire process. Requirement and Recovery of solvent of each step. Copy of technical literature in support of yield envisaged. past production vis-a-vis Actual consumption of inputs duly certified by Central Excise Authorities.			

The case was deferred for 2.5.2013.

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Case No.:15/1/82-ALC4/2013	Party Name: BAL PHARMA LTD		Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/01373/AM13/	RLA File :07/24/040/00267/AM13/		Lic.No/Date:0710091002 27.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/680/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Amiloride HCL	1 kg	1.	Methyl 3,5-Diamino-6-Chloro Pyrazine-2-Carboxylate	0.836 kg
		2.	Guanidine HCL	0.40 kg
RA may take appropriate action as per the decision of Norms Committee.				

146	Case No.:36/26/82-ALC4/2012	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00944/AM13/	RLA File :09/24/040/00321/AM13/	Lic.No/Date:0910053915 27.09.2012	Defer Date:02.05.2013
	Decision :It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

147	Case No.:37/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00841/AM13/	RLA File :09/24/040/00289/AM13/	Lic.No/Date:0910053917 27.09.2012	Defer Date:02.05.2013
	Decision :It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:1/23/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00801/AM13/	RLA File :05/24/040/00235/AM13/	Lic.No/Date:0510336113 28.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/62/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat	1 kg	1.	(S)-(-)-2,2-Bis (diphenylphosphino)-1,1- binaphthyl	0.003 kg
		2.	2 methoxy propene	3.246 kg
		3.	Acetone	3.82 kg
		4.	Activated Carbon	0.100 kg
		5.	Dicyclohexyl carbodiimide	1.003 kg

		5.	Diisobutyl Aluminium Hydride	6.606 kg
		6.	Diisobutyl Aluminium Hydride	6.606 kg
		7.	Dimethyl Formamide	0.057 kg
		8.	Formic Acid	0.52 kg
		9.	L-Leucine	0.46 kg
		10.	Lithium Hexamethyldisilazide in THF (Undistilled)	1.971 kg
		11.	Methylene Chloride	12.23 kg
		12.	Meldrum Acid	2.095 kg
		13.	Methanol	19.45 kg
		14.	N-Hexane	4.15 kg
		15.	N-Octanoyl Benzotriazole	2.809 kg
		16.	Palladium sponge	0.0004 kg
		17.	Pivaloyl Chloride	0.841 kg
		18.	Pyridine	0.58 kg
		19.	Dichloro-(p-cymene)-ruthenium (II)-dimer	0.001 kg
		20.	Tetrahydrofuran	4.53 kg
		21.	Toluene	12.78 kg
		22.	Triethylamine	0.774 kg
RA may take appropriate action as per the decision of Norms Committee.				

149	Case No.:36/24/82-ALC4/2012	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00840/AM13/	RLA File :09/24/040/00324/AM13/	Lic.No/Date:0910053933 28.09.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

150	Case No.:23/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM13/	RLA File :09/24/040/00318/AM13/	Lic.No/Date:0910053939 01.10.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

151	Case No.:16/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00924/AM13/	RLA File :03/94/040/00467/AM13/	Lic.No/Date:0310711374 03.10.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

152	Case No.:21/26/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00929/AM13/	RLA File :03/94/040/00077/AM13/	Lic.No/Date:0310711357	Defer

		03.10.2012	Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

153	Case No.: 5/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00913/AM13/	RLA File :03/94/040/00014/AM13/	Lic.No/Date:0310711407 03.10.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.			

154	Case No.: 6/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00914/AM13/	RLA File :03/94/040/00015/AM13/	Lic.No/Date:0310711401 03.10.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.			

155	Case No.: 7/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00915/AM13/	RLA File :03/94/040/00794/AM12/	Lic.No/Date:0310711411 03.10.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 2.5.2013.			

156	Case No.: 10/1/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01368/AM13/	RLA File :07/24/040/00282/AM13/	Lic.No/Date:0710091171 04.10.2012	Defer Date:02.05.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/655/2012-PI(Norms) dated 12.3.2013 has pointed out that DML for the Export Item No. 2 and 3 are not found in the approved list of DML furnished by the firm. It was decided to request the firm to furnish the same immediately for further consideration of the case. The case was deferred for 2.5.2013.			

157	Case No.: 15/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00923/AM13/	RLA File :03/94/040/00493/AM13/	Lic.No/Date:0310711651 04.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

158	Case No.: 17/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00925/AM13/	RLA File :03/94/040/00468/AM13/	Lic.No/Date:0310711631	Defer

			04.10.2012	Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			
159	Case No.: 21/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00988/AM13/	RLA File :09/24/040/00331/AM13/	Lic.No/Date:0910053955 04.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			
160	Case No.: 45/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00849/AM13/	RLA File :05/23/040/00260/AM13/	Lic.No/Date:0510336434 04.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			
161	Case No.: 46/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00850/AM13/	RLA File :05/23/040/00256/AM13/	Lic.No/Date:0510336433 04.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			
162	Case No.: 50/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00854/AM13/	RLA File :05/23/040/00255/AM13/	Lic.No/Date:0510336432 04.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			
163	Case No.: 33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/	Lic.No/Date:0910053985 08.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			
164	Case No.: 17/28/82-ALC4/2012	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00984/AM13/	RLA File :31/83/040/00117/AM13/	Lic.No/Date:3110056020 09.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 56/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/00860/AM13/	RLA File :52/24/040/00029/AM13/		Lic.No/Date:5210039086 09.10.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2012-Ch. II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Hydroxy Coumarin -99% min.	1 kg	1.	Ortho Hydroxy Hydroxyacetophenone-98% Min.	0.950 kg
		2.	Dimethyl Carbonate-98% Min.	1.654 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:57/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.		Meet No/Date: 1/82-ALC4/2013 04.04.2013		Status:Case Approved
HQ File :01/82/050/00861/AM13/	RLA File :52/24/040/00028/AM13/		Lic.No/Date:5210039089 09.10.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2012-Ch. II dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
1-(2-[2-Hydroxy Ethoxy]Ethyl) Piperazine -99% Min.	1 kg	1.	2-(2-Chloro Ethoxy) Ethanol- 98% Min.	1.100 kg	
		2.	Piperazine Anhydrous 98% Min.	1.626 kg	
RA may take appropriate action as per the decision of Norms Committee.					

167	Case No.:88/1/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01446/AM13/	RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:02.05.2013
	Decision :It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

168	Case No.:20/28/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00987/AM13/	RLA File :09/24/040/00333/AM13/	Lic.No/Date:0910054047 12.10.2012	Defer Date:02.05.2013
	Decision :It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 22/28/82-ALC4/2012		Party Name:ASTRIX LABORATORIES LTD.,		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
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169	HQ File :01/82/050/00989/AM13/	RLA File :09/24/040/00284/AM13/	Lic.No/Date:0910054046 12.10.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

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Case No.:25/28/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/00992/AM13/	RLA File :09/24/040/00356/AM13/		Lic.No/Date:0910054051 12.10.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch. II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sodium Ascorbyl Phosphate or C-Vite	1 kg	1.	(2R)-2-[(1S)-1,2-Dimethoxyethyl]-4,5-Dihydroxyfuran-3-One	1.110 kg
		2.	Methanol	2.664 kg
		3.	Potassium Carbonate	4.610 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:27/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/00831/AM13/	RLA File :08/24/040/00241/AM13/	Lic.No/Date:0810115743 12.10.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/69/2012-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Valsartan Tablets USP 40 mg (Pack Size 90 tablets) Each film coated tablet contains Valsartan UPS 40 mg,	1 no. of Tablet	1.	Valsartan	40.8 mg
Valsartan Tablets USP 80 mg (Pack Size 90 tablets) Each film coated tablet contains: Valsartan USP 80 mg	1 no. of Tablet	1.	Valsartan	81.60 mg
Valsartan Tablets USP 160 mg (Pack Size 90 tablets) Each film coated tablet contains: Valsartan USP 160 mg	1 no. of Tablet	1.	Valsartan	163.20 mg
Valsartan Tablets USP 320 mg (Pack Size 90 tablets) Each film coated tablet contains: Valsartan USP 320 mg	1 no. of Tablet	1.	Valsartan	326.4 mg

Amlodipine and Valsartan Tablets 5/160 mg (Pack size 30 Tablets) Amlodipine Besylate USP eq. to Amlodipine 5 mg Valsartan USP 160 mg	1 no. of Tablet	1.	Valsartan	163.20 mg
Amlodipine and Valsartan Tablets 5/320 mg (Pack size 30 tablets) Each film coated tablet contains Amlodipine Besylate USP eq. to Amlodipine 5 mg Valsartan USP 320 mg.	1 no. of Tablet	1.	Valsartan	326.4 mg
Amlodipine and Valsartan Tablets 10/160 mg (Pack size 30 tablets) Each film coated tablet contains Amlodipine Besylate USP eq. to Amlodipine 10 mg Valsartan USP 160 mg.	1 no. of Tablet	1.	Valsartan	163.20 mg
Amlodipine and Valsartan Tablets 10/320 mg (Pack size 30 tablets) Each film coated tablet contains Amlodipine Besylate USP eq. to Amlodipine 10 mg Valsartan USP 320 mg.	1 no. of Tablet	1.	Valsartan	326.4 mg
Amlodipine, valsartan and Hydrochlorothiazide Tablets 5/160/12.5 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 5 mg Valsartan USP 160 mg, Hydrochlorothiazide USP 12.5 mg	1 no. of Tablet	1.	Valsartan	163.2 mg
Amlodipine, valsartan and Hydrochlorothiazide Tablets 5/160/25 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 5 mg Valsartan USP 160 mg, Hydrochlorothiazide USP 25 mg	1 no. of Tablet	1.	Valsartan	163.2 mg
Amlodipine, valsartan and Hydrochlorothiazide Tablets 10/160/12.5 mg (Pack size 30 tablets) each	1 no. of Tablet	1.	Valsartan	163.2 mg

	film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 10 mg Valsartan USP 160 mg, Hydrochlorothiazide USP 12.5 mg				
	Amlodipine, valsartan and Hydrochlorothiazide Tablets 10/160/25 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 10 mg Valsartan USP 160 mg, Hydrochlorothiazide USP 25 mg	1 no. of Tablet	1.	Valsartan	163.2 mg
	Amlodipine, valsartan and Hydrochlorothiazide Tablets 10/320/25 mg (Pack size 30 tablets) each film coated tablet contains: Amlodipine Besylate USP eq. to Amlodipine 10 mg Valsartan USP 320 mg, Hydrochlorothiazide USP 25 mg	1 no. of Tablet	1.	Valsartan	326.4 mg
RA may take appropriate action as per the decision of Norms Committee.					

172	Case No.:19/28/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00986/AM13/	RLA File :09/24/040/00344/AM13/	Lic.No/Date:0910054092 15.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

173	Case No.:22/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01380/AM13/	RLA File :07/24/040/00290/AM13/	Lic.No/Date:0710091373 15.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

174	Case No.:30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

175	Case No.: 54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:02.05.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for thier comments. The case was deferred for 2.5.2013			

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Case No.:97/1/82-ALC4/2013	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/01455/AM13/	RLA File :09/24/040/00358/AM13/	Lic.No/Date:0910054125 17.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 29/AM 13 dated 24.1.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octyl Dimethyl Para Amino Benzoic Acid	1 kg	1.	Para Nitro Benzoic Acid (PNBA)	0.742 kg
		2.	2-Ethyl Hexanol	0.620 kg
		3.	Perchloro Ethylene (PCE)	0.555 kg
		4.	Methanol	0.727 kg
		5.	Hexane	0.577 kg
RA may take appropriate action as per the decision of Norms Committee.				

177	Case No.: 24/28/82-ALC4/2012	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00991/AM13/	RLA File :09/24/040/00348/AM13/	Lic.No/Date:0910054145 18.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

178	Case No.: 41/26/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00949/AM13/	RLA File :52/24/040/00030/AM13/	Lic.No/Date:5210039119 19.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

179	Case No.: 50/28/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
	HQ File :01/82/050/01017/AM13/	RLA File :03/95/040/00523/AM13/	Lic.No/Date:0310713233 19.10.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II			

	dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Export Qty.	Sl.No.	Import items
	DADAS (4,4-Diamino Diphenylamine Sulfate)	1 kg	1.	4,4-Diamino Diphenylamine 2 Sulfonic Acid
			2.	Activated Carbon
				Qty. allowed
				1.260 kg
				0.150 kg
RA may take appropriate action as per the decision of Norms Committee.				

180	Case No.:42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482 23.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

181	Case No.:89/1/82-ALC4/2013	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01447/AM13/	RLA File :09/24/040/00355/AM13/	Lic.No/Date:0910054151 23.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

182	Case No.:12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

183	Case No.:14/1/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01372/AM13/	RLA File :07/24/040/00286/AM13/	Lic.No/Date:0710091556 25.10.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 13.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Doxilamine Succinate	1 Kg.	1.	2 Acetyl Pyridine
	BP/USP		2.	Tetrahydrofuran
				Qty. allowed
				0.58 kg
				1.03 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:16/1/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01374/AM13/	RLA File :07/24/040/00291/AM13/	Lic.No/Date:0710091552 25.10.2012	Defer Date:

184	Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Cyclobenzaprine Hcl	1 kg	1.	1 Bromo 3 Chloro Propane
			2.	Tetra Hydro Furan
			3.	Acetone
				Qty. allowed
				0.95 kg
				1.00 kg
				Not allowed as not shown in process
	RA may take appropriate action as per the decision of Norms Committee.			

185	Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

186	Case No.:17/1/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01375/AM13/	RLA File :07/24/040/00288/AM13/	Lic.No/Date:0710091559 25.10.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
				Qty. allowed (kg)
	Nortriptyline HCL	1 kg	1	1,Bromo 3 Chloro Propane
			2	Tetra Hydro Furan
			3	Ethyl Chloro Formate
				0.96
				0.71
				0.46
	RA may take appropriate action as per the decision of Norms Committee.			

187	Case No.:49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

	Case No.:6/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013	Status:Case
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188			04.04.2013	Deferred
	HQ File :01/82/050/00973/AM13/	RLA File :09/24/040/00352/AM13/	Lic.No/Date:0910054161 25.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

189	Case No.:1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

190	Case No.:10/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00977/AM13/	RLA File :09/24/040/00339/AM13/	Lic.No/Date:0910054180 29.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

191	Case No.:102/1/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01460/AM13/	RLA File :09/24/040/00360/AM13/	Lic.No/Date:0910054178 29.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

192	Case No.:45/26/82-ALC4/2012	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00953/AM13/	RLA File :05/24/040/00255/AM13/	Lic.No/Date:0510337699 29.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

193	Case No.:8/28/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00975/AM13/	RLA File :09/24/040/00379/AM13/	Lic.No/Date:0910054186 29.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

194	Case No.:3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 29.10.2012	Defer Date:02.05.2013

		30.10.2012	Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:36/28/82-ALC4/2012		Party Name:PI INDUSTRIES LTD.,		Meet No/Date:1/82-ALC4/2013 04.04.2013		Status:Case Approved	
HQ File :01/82/050/01003/AM13/		RLA File :13/24/040/00035/AM13/		Lic.No/Date:1310041436 30.10.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/6/2010-Ch. II dated 15.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Ethyl 4-Chloro-2 Fluoro-5[({isopropyl (methyl)amino)sulfonyl]amino) carbonyl]phenylcarbamate (PCM)		1 kg	1.	2-Chloro-4-Fluoro Toluene	0.615 kg		
			2.	Methyl Iso Propyl Amine	0.346 kg		
			3,	CF 1082 BV/W 1% PT+2%V (Pt/C Catalyst(+1%PT+2%V/C, 64% H2O))	0.008 kg		
			4.	Methanol	0.743 kg		
			5.	Toluene	0.743 kg		
			6.	Ethyl Chloroformate	0.370 kg		
			7.	Sulfuryl Chloride	0.715 kg		
RA may take appropriate action as per the decision of Norms Committee.							

196	Case No.:43/28/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01010/AM13/	RLA File :03/95/040/00561/AM13/	Lic.No/Date:0310713820 30.10.2012	Defer Date:02.05.2013
	Decision :It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

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Case No.: 47/28/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:1/82-ALC4/2013 04.04.2013		Status: Case Approved
HQ File :01/82/050/01014/AM13/	RLA File :03/95/040/00580/AM13/		Lic.No/Date:0310713891 30.10.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Yantq 3030B (30% solution of tertiary Butyl Hydroquinone)	1 kg	1.	Hydroquinone	0.423 kg	
		2.	Tertiary Butanol	0.312 kg	
		3.	Propylene Glycol	0.700 kg	
RA may take appropriate action as per the decision of Norms Committee.					

	Case No.:37/28/82-ALC4/2012		Party Name:DEEPAK NITRITE LIMITED		Meet No/Date:1/82-ALC4/2013 04.04.2013		Status:Case Deferred
	HQ File :01/82/050/01004/AM13/		RLA File :03/95/040/00015/AM13/		Lic.No/Date:0310035276		Defer Date:

	HQ File :01/82/050/01004/AM13/	RLA File :34/24/040/00015/AM13/	Lic.No/Date:34100353/6 31.10.2012	Defer Date:02.05.2013
198	Decision : It was decided to call from the firm the following technical details: Manufacturing process in brief. Balanced chemical reaction showing all the reactants, product and by product with thier molecular formula and molecular weight Stagewise % yield on molecular weight basis along with justification supported with authentic/printed technical literature. Complete material balance Photocopy of the earlier norms fixed by ALC for same export item in the recent past. Production of export item in the past 3 years and corresponding consumption of each input duly certified by Chartered Accountant The case was deferred for 2.5.2013..			

199	Case No.: 4/24/82-ALC4/2012	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00808/AM13/	RLA File :09/24/040/00362/AM13/	Lic.No/Date:0910054208 31.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

200	Case No.: 7/24/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00811/AM13/	RLA File :34/24/040/00168/AM13/	Lic.No/Date:3410035379 31.10.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

201	Case No.: 20/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01378/AM13/	RLA File :07/24/040/00312/AM13/	Lic.No/Date:0710091677 01.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

202	Case No.: 39/28/82-ALC4/2012	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01006/AM13/	RLA File :34/24/040/00184/AM13/	Lic.No/Date:3410035411 01.11.2012	Defer Date:02.05.2013
	Decision : It was decided to call from the firm the following technical details: Details of Manufacturing process with chemical equations, molecular formula, molecular weights. Yield obtained in each step. Authentic technical literature in support of yield obtained.			

CA certificate certifying the production of export item achieved by the firm for the past three years and corresponding consumption of each input.

The case was deferred for 2.5.2013.

203	Case No.: 46/28/82-ALC4/2012	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01013/AM13/	RLA File :03/95/040/00571/AM13/	Lic.No/Date:0310714165 02.11.2012	Defer Date:02.05.2013
	Decision : Department of Chemicals and Petrochemicals vide tier letter dated 26.3.2013 has requested the firm to furnish the following information: Balanced chemical reaction showing all the reactants, products and by products with thier Mol. Formula & Mol. Wt. Stage-wise % yield on Mol. Wt. basis along with justification supported with authentic/printed technical literature. Complete material balance. Composition of export item giving % of each constituent and % pigment content. Production of export item for the past two years up to March, 2013 and corresponding consumption of each input duly certified by CA. It was decided to remind the firm to furnish the above information. The case was deferred for 2.5.2013			

204	Case No.: 48/28/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved									
	HQ File :01/82/050/01015/AM13/	RLA File :03/95/040/00594/AM13/	Lic.No/Date:0310714182 02.11.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Zinc Piperidine Dithiocarbamate (ZPD)</td><td>1 kg</td><td>1.</td><td>Piperidine</td><td>0.542 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zinc Piperidine Dithiocarbamate (ZPD)	1 kg	1.	Piperidine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Zinc Piperidine Dithiocarbamate (ZPD)	1 kg	1.	Piperidine	0.542 kg									

205	Case No.: 22/26/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred									
	HQ File :01/82/050/00930/AM13/	RLA File :03/95/040/00370/AM13/	Lic.No/Date:0310714238 05.11.2012	Defer Date:04.04.2013									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 46011/06/2013-PC II dated 8.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Benzene</td><td>1 MT</td><td>1</td><td>Reformate</td><td>0.866 MT</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Benzene	1 MT	1	Reformate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Benzene	1 MT	1	Reformate	0.866 MT									

Case No.: 33/28/82-ALC4/2012	Party Name:DHARUHERA PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
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206	HQ File :01/82/050/01000/AM13/	RLA File :05/23/040/00264/AM13/	Lic.No/Date:0510338287 05.11.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

207

Case No.:41/28/82-ALC4/2012	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/01008/AM13/	RLA File :03/95/040/00444/AM13/	Lic.No/Date:0310714240 05.11.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 46011/22/2008-PC II dated 8.2.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Intra Uterine Contraceptive Device CU 380 AG	1 No.	1.	Copper Wire with Silver core	0.000455 kg
		2.	HDPE Granules	0.000130 kg
		3.	Pouches (Plastic)	Net +10%
		4.	Compound of LDPE Resin and Barium Sulphate	0.000560 kg
		5.	PVC Granules	0.000736 kg
		6.	HDPE Granules (or Nylon Resin) Medical Grade	0.000059 kg
		7.	Polypropylene Granules	0.002092 kg
Intra Uterine Contraceptive Device – Copper T 380 A	1 No.	1	Copper Wire of high conductivity 99.99% Pure Copper	0.000204 kg
		2.	HDPE Granules	0.001202 kg
		3.	Pouches (Plastic)	Net+10%
		4.	Copper Tube or high conductivity 99.99% pure copper	0.000169 kg
		5.	Polypropylene Granules	0.0015543 kg
		6	Compound of LDPE Resin & Barium Sulphate	0.000415 kg
		7.	PVC Granules	0.000658 kg
		8.	HDPE Granules (or Nylon Resin) Medical Grade	0.000177 kg

RA may take appropriate action as per the decision of Norms Committee.

208	Case No.: 7/28/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/00974/AM13/	RLA File :31/83/040/00134/AM13/	Lic.No/Date:3110056196 05.11.2012	Defer Date:02.05.2013
Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/72/2012/Ch. II dated 12.3.2013 has requested the firm to furnish the following information:				

Details of manufacturing process with chemical equations, molecular formula, molecular weights.
Yield obtained in each step.
Authentic technical literature in support of yield obtained.
CA certificate certifying the production of export item achieved by the firm for the past three years and corresponding consumption of each input.

The case was deferred for 2.5.2013.

209	Case No.:19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

210	Case No.:35/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01002/AM13/	RLA File :05/24/040/00280/AM13/	Lic.No/Date:0510338316 06.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

211

Case No.:30/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/01388/AM13/	RLA File :22/24/040/00042/AM13/	Lic.No/Date:2210013384 07.11.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftazidime for Injection “The export product shall be account for 54 nos. Aluminium Bottle Anodized with Tear of Alu & Chlorobutyl plug	1 kg	1.	Ceftazidime Pentahydrate Sterile (Un-Buffered)	0.928 kg
		2.	Sodium Carbonate	0.082 kg
		3.	Aluminium Bottle	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

212	Case No.:90/1/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01448/AM13/	RLA File :03/94/040/00604/AM13/	Lic.No/Date:0310714528 07.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

212 dated 25.5.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Chloro Phenyl Acetic Acid	1 kg	1.	Para Chloro Benzyl Cyanide	1.021 kg
		2.	Toluene	0.230 kg
		3.	Caustic Soda Flakes	0.360 kg

RA may take appropriate action as per the decision of Norms Committee.

213	Case No.:99/1/82-ALC4/2013	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01457/AM13/	RLA File :03/95/040/00565/AM13/	Lic.No/Date:0310714576 07.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

214	Case No.:34/28/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01001/AM13/	RLA File :05/24/040/00283/AM13/	Lic.No/Date:0510338695 08.11.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/62/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat	1 kg	1.	(S)-(-)-2,2-Bis (diphenylphosphino)-1,1-binaphthyl	0.003 kg
		2.	2 methoxy propene	3.246 kg
		3.	Acetone	3.82 kg
		4.	Activated Carbon	0.100 kg
		5.	Dicyclohexyl carbodiimide	1.003 kg
		6.	Diisobutyl Aluminium Hydride	6.606 kg
		7.	Dimethyl Formamide	0.057 kg
		8.	Formic Acid	0.52 kg
		9.	L-Leucine	0.46 kg
		10.	Lithium Hexamethyldisilazide in THF (Undistilled)	1.971 kg
		11.	Methylene Chloride	12.23 kg
		12.	Meldrum Acid	2.095 kg
		13.	Methanol	19.45 kg
		14.	N-Hexane	4.15 kg
		15.	N-Octanoyl Benzotriazole	2.809 kg
		16.	Palladium sponge	0.0004 kg
		17.	Pivaloyl Chloride	0.841 kg
		18.	Pyridine	0.58 kg
		19.	Dichloro-(p-cymene)-ruthenium (II)-dimer	0.001 kg

		20.	tetrahydroturan	4.53 kg
		21.	Toluene	12.78 kg
		22.	Triethylamine	0.774 kg
RA may take appropriate action as per the decision of Norms Committee.				

215	Case No.:75/31/82-ALC4/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Rejected
	HQ File :01/82/050/01115/AM13/	RLA File :03/95/040/00584/AM13/	Lic.No/Date:0310714772 09.11.2012	Defer Date:
	Decision : The case was withdrawn in meeting no. 31/82 dated 21.2.2013.			

216	Case No.:4/28/82-ALC4/2012	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00971/AM13/	RLA File :08/24/040/00242/AM13/	Lic.No/Date:0810116296 12.11.2012	Defer Date:02.05.2013
	Decision :Department of Chemicals and Petrochemicals vide their letter No. 14010/106/2012-Chem dated 11.3.2013 has requested the firm to furnish the following technical details: Details of manufacturing process with chemical equations, molecular formula, molecular weight. There are three types of Citrates, Mono Sodium Citrate, Di Sodium Citrate and Tri Sodium Citrate. What is the exact export product? The manufacturing process of the same may please be furnished. Yield obtained in each step. Authentic technical literature in support of yield obtained. CA certificate certifying the production of export item achieved by them for the past three years and corresponding consumption of each input. It was decided to remind the firm to furnish the above information. The case was deferred for 2.5.2013.			

217

Case No.:12/1/82-ALC4/2013	Party Name:R L FINE CHEM		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/01370/AM13/	RLA File :07/24/040/00315/AM13/		Lic.No/Date:0710091953 14.11.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 23/82 dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:26/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
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218	HQ File :01/82/050/00993/AM13/	RLA File :04/24/040/00126/AM13/	Lic.No/Date:0410141071 16.11.2012	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

219	Case No.:27/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00994/AM13/	RLA File :04/24/040/00160/AM13/	Lic.No/Date:0410141072 16.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

220

Case No.: 27/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/01385/AM13/	RLA File :22/24/040/00044/AM13/	Lic.No/Date:2210013395 19.11.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/673/2013-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 kg	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.010 kg
		4.	Eno Carbon	51.66 gm/kg
		5.	Aluminium Bottle	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

221

Case No.:28/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/01386/AM13/	RLA File :22/24/040/00045/AM13/	Lic.No/Date:2210013396 19.11.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftazidime for Injection "The export product shall be account for 109 nos. Aluminium Bottle Anodized with Tear of Alu & Chlorobutyl plug	1 kg	1.	Ceftazidime Pentahydrate Sterile (Un-Buffered)	0.928 kg
		2.	Sodium Carbonate	0.082 kg
		3.	Aluminium Bottle Anodized with Tear of alu cap & chlorobutyl plug	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

222	Case No.: 69/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00302/AM13/	Lic.No/Date:0510339191 20.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

223	Case No.: 71/1/82-ALC4/2013	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved									
	HQ File :01/82/050/01429/AM13/	RLA File :05/24/040/00296/AM13/	Lic.No/Date:0510339190 20.11.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/29/2013-PI(Norms) dated 1.4..2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Oxaliplatin Injection 100mg/50 ml (Oplatin 100)</td><td>1 vial</td><td>1.</td><td>Oxaliplatin Raw Pharmaceutical Ingredient</td><td>0.105 gm</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Oxaliplatin Injection 100mg/50 ml (Oplatin 100)	1 vial	1.	Oxaliplatin Raw Pharmaceutical Ingredient
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Oxaliplatin Injection 100mg/50 ml (Oplatin 100)	1 vial	1.	Oxaliplatin Raw Pharmaceutical Ingredient	0.105 gm									
RA may take appropriate action as per the decision of Norms Committee.													

224	Case No.: 53/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01411/AM13/	RLA File :08/24/040/00282/AM13/	Lic.No/Date:0810116435 23.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

225	Case No.:70/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01428/AM13/	RLA File :05/24/040/00292/AM13/	Lic.No/Date:0510339396 23.11.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 28/82 dated 10.1.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	S. No	Export Item	Norms allowed for tablets Atorvastatin Calcium	
	1.	Atorvastatin Calcium Tablets 10 mg	10.2 mg/tablets	
	2.	Atorvastatin Calcium Tablets 20 mg	20.4 mg/tablets	
	3.	Atorvastatin Calcium Tablets 40 mg	40.8 mg/tablets	
	4.	Atorvastatin Calcium Tablets 80 mg	81.6 mg/tablets	
	Export Item: Atorvastatin Calcium Trihydrate – 1 kg			

S. NO	import item	Quantity Allowed kg/kg
1.	ASC 3- (4R-CIS)-1,1-DIMETHYL ETHYL-6-CYANO METHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE	0.733
2.	ACTIVATED CARBON	0.047
3.	CYCLOHEXANE	0.235
4.	DKT 3-4-FLUORO-ALPHA- (2-METHYL-1-OXOPROPYL))-GAMA-OXO-N-BETA-DIPHENYL BENZENE BUTANAMIDE}	1.15
5.	ISOPROPYL ALCOHOL	0.58
6	METHANOL	2.82
7	METHYL-T-BUTYL-ETHER	1.36
8	N-HEPTANE	0.83
9	TETRAHYDROFURAN	1.10
10	TOLUENE	1.46

RA may take appropriate action as per the decision of Norms Committee

226	Case No.:3/26/82-ALC4/2012		Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/00911/AM13/		RLA File :34/24/040/00205/AM13/	Lic.No/Date:3410035547 26.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2007-Ch. II dated 12.10.2011, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	2-Methoxy Ethyl Chloride	1 kg	1	2-Methoxy Ethanol Appearance: Clear colourless liquid Assay: Min. 99%	0.890 kg

RA may take appropriate action as per the decision of Norms Committee.

227	Case No.:72/1/82-ALC4/2013		Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01430/AM13/		RLA File :05/24/040/00291/AM13/	Lic.No/Date:0510339518 26.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

228	Case No.:26/1/82-ALC4/2013		Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01384/AM13/		RLA File :22/24/040/00048/AM13/	Lic.No/Date:2210013411 27.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

229

Case No.:29/1/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/01387/AM13/	RLA File :22/24/040/00047/AM13/	Lic.No/Date:2210013408 27.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Hydrogen Sulphate)	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.00 kg
		2.	L(+) Tartaric Acid	0.667 kg
		3.	Thiphen-2-Ethonal	0.60 kg
		4.	P-Toluene Sulphonyl Chloride	1.029 kg
		5.	Methanol	4.87 kg
		6.	Methylene Chloride	2.03 kg
		7.	Acetone	0.34 kg
		8.	Toluene	1.11 kg
		9.	Isopropyl Alcohol	0.99 kg
RA may take appropriate action as per the decision of Norms Committee.				

230	Case No.:98/1/82-ALC4/2013	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01456/AM13/	RLA File :52/24/040/00033/AM13/	Lic.No/Date:5210039209 27.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

231	Case No.:47/26/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/00955/AM13/	RLA File :09/24/040/00375/AM13/	Lic.No/Date:0910054404 29.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

232	Case No.:54/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01412/AM13/	RLA File :08/24/040/00275/AM13/	Lic.No/Date:0810116505 29.11.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

233	Case No.: 61/28/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01028/AM13/	RLA File :09/24/040/00436/AM13/	Lic.No/Date:0910054444 05.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

234	Case No.: 2/32/82-ALC4/2012	Party Name:CHAMPION DAI-ICHI TECHNOLIGIES INDIA LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01143/AM13/	RLA File :03/94/040/00792/AM13/	Lic.No/Date:0310717692 19.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

235	Case No.: 67/1/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01425/AM13/	RLA File :05/24/040/00181/AM12/	Lic.No/Date:0510341238 19.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

236	Case No.: 40/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01007/AM13/	RLA File :09/24/040/00447/AM13/	Lic.No/Date:0910054591 20.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

237	Case No.: 54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

238	Case No.: 9/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01367/AM13/	RLA File :22/24/040/00052/AM13/	Lic.No/Date:2210013462 20.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

239	Case No.: 55/28/82-ALC4/2012	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
	HQ File :01/82/050/01022/AM13/	RLA File :08/24/040/00337/AM13/	Lic.No/Date:0810117116	Defer Date:

HQ File :01/82/050/01022/AM13/	RLA File :05/24/040/00057/AM13/	Lic.No./Date:001011/110 26.12.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2012-Ch. II dated 26.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Export Qty.	Sl.No.	Import items Qty. allowed
2-Methoxy Ethanol	1 kg	1.	Methanol 0.589 kg
		2.	Ethylene Oxide 0.443 kg
RA may take appropriate action as per the decision of Norms Committee.			

240	Case No.:8/1/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01366/AM13/	RLA File :22/24/040/00057/AM13/	Lic.No/Date:2210013472 26.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

241	Case No.:62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

242	Case No.:63/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01030/AM13/	RLA File :03/95/040/00719/AM13/	Lic.No/Date:0310718683 31.12.2012	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

243	Case No.:65/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01032/AM13/	RLA File :05/24/040/00375/AM13/	Lic.No/Date:0510342192 01.01.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

244	Case No.:33/1/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01391/AM13/	RLA File :22/24/040/00059/AM13/	Lic.No/Date:2210013506 07.01.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as			

per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin (OR)	0.2777 kg
			Its raw material as per SION A-2263 on pro-rata basis	
		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg

RA may take appropriate action as per the decision of Norms Committee.

245	Case No.: 36/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01394/AM13/	RLA File :22/24/040/00056/AM13/	Lic.No/Date:2210013510 07.01.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:5/32/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved		
HQ File :01/82/050/01146/AM13/	RLA File :05/23/040/00416/AM13/	Lic.No/Date:0510342949 10.01.2013	Defer Date:		
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. (kg/kg)	allowed
Cefditoren Pivoxil	1 kg	1	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	3.12	
		2	TRIPHENYL PHOSPHINE	1.626	
		3	SODIUM IODIDE	1.612	
		4	MTHA (4-Methyl,5-Formyl thiazol) or (4 methyl thiazole -5-aldehyde)	1.722	
		5	PROPAN-1-ol (n-Propanol)	1.44	
		6	CHLOROFORM	9.51	
		7	METHANOL	8.35	
		8	POTASSIUM METABISULPHITE	5.27	
		9	PHENOL	1.984	
		10	TRIFLUORO ACETIC ACID (TFA)	0.75	
		11	ACETONE	22.50	

RA may take appropriate action as per the decision of Norms Committee.

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RA may take appropriate action as per the decision of Norms Committee.			
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249	Case No.:120/1/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01478/AM13/	RLA File :09/24/040/00498/AM13/	Lic.No/Date:0910054820 21.01.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

250	Case No.:107/1/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01465/AM13/	RLA File :09/24/040/00471/AM13/	Lic.No/Date:0910054824 23.01.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

251	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

252	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:4/30/82-ALC4/2012	Party Name:MEDREICH LIMITED		Meet No/Date:1/82-ALC4/2013 04.04.2013		Status:Case Approved
HQ File :01/82/050/01040/AM13/	RLA File :07/24/040/00448/AM13/		Lic.No/Date:0710093283 23.01.2013		Defer Date:
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg	
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP	347.06 mg	
RA may take appropriate action as per the decision of Norms Committee.					

254	Case No.:57/1/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
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Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
- Moxonidine Tablets Moxonidine Heumann 0.2 mg Filmdabletten (Pack Size 30, 50 & 100 Tablets) Each film coated tablet contains: Moxonidine Ph. Eur. 0.2mg Colours: Titanium Dioxide and Red Oxide of Iron, Excipient q.s. Net content of active ingredient Moxonidine should not be less than 2.5 kgs in export product	1tablet		Moxonidine	0.204 mg
Moxonidine Tablets Moxonidine Heumann 0.3 mg Filmdabletten (Pack Size 30, 50 & 100 Tablets) Each film coated tablet contains: Moxonidine Ph. Eur. 0.3mg Colours: Titanium Dioxide and Red Oxide of Iron, Excipient q.s. Net content of active ingredient Moxonidine should not be less than 2.5 kgs in export product	1 tablet		Moxonidine	0.306 mg
Moxonidine Tablets Moxonidine Heumann 0.4 mg Filmdabletten (Pack Size 30, 50 & 100 Tablets) Each film coated tablet contains: Moxonidine Ph.	1 tablet		Moxonidine	0.408 mg

	Eur. 0.4mg Colours: Titanium Dioxide and Red Oxide of Iron, Excipient q.s. Net content of active ingredient Moxonidine should not be less than 2.0 kgs in export product			
	RA may take appropriate action as per the decision of Norms Committee.			

255	Case No.: 34/1/82-ALC4/2013	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01392/AM13/	RLA File :22/24/040/00067/AM13/	Lic.No/Date:2210013583 24.01.2013	Defer Date:02.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/18/2011-PI(Norms) dated 28.11.2013, it was decided to call from the firm the following technical details: • Complete chemical reactions for each step showing Mol. Wt. and molar requirement of each reactant and output product. • % yield on Molar Basis for each step of manufacturing process. • Material Balance for entire process showing justification for requirement of enzymes used in the process. • Requirement and Recovery of solvents of each step of manufacturing process. The case was deferred for 2.5.2013.			

256	Case No.: 32/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01390/AM13/	RLA File :22/24/040/00068/AM13/	Lic.No/Date:2210013593 30.01.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

257	Case No.: 42/1/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01400/AM13/	RLA File :22/24/040/00066/AM13/	Lic.No/Date:2210013592 30.01.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

258	Case No.: 31/1/82-ALC4/2013	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
	HQ File :01/82/050/01389/AM13/	RLA File :22/24/040/00071/AM13/	Lic.No/Date:2210013598	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/06/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

1.7.2015, it was decided to allow norms under Para 4.7 of RDT V as per details given below or as applicable				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Route through enzymatic route Tech. Spec: ASSY not less than 84% as such or 96% on dry basis	1 kg	1.	6-Amino Pencillanic Acide (6-APA)	0.568 kg
		2.	Formidase (Enzyme)	0.005 kg
		3.	D(-)P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 106/1/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.		Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/01464/AM13/	RLA File :03/94/040/00915/AM13/		Lic.No/Date:0310722696 01.02.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Funbact-A Cream 30 gms/Funbact-A Lotion 30 gms	30 gm Tube	1.	Clotrimazole USP	0.306 gm/30 gm Tube
		2.	Neomycin Sulphate USP	0.153 gm/30 gm Tube
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:116/1/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED		Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/01474/AM13/	RLA File :09/24/040/00508/AM13/		Lic.No/Date:0910054897 01.02.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 19.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Compresso PAP 90CPC (Paracetamol Granules DC Grade 90%)	1No.	1.	Acetaminophen/Paracetamol	0.90 kg/kg
		2.	Povidone (K-30)	0.006 kg/kg
		3.	Pregelatinised Starch	0.084 kg/kg
		4.	Stearic Acid	0.01 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

261	Case No.: 119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
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	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.				

262	Case No.:113/1/82-ALC4/2013	Party Name:PERKIN LABORATORIES	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01471/AM13/	RLA File :09/24/040/00523/AM13/	Lic.No/Date:0910054915 04.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

263	Case No.:2/1/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01360/AM13/	RLA File :04/24/040/00244/AM13/	Lic.No/Date:0410143070 04.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

264	Case No.:101/1/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01459/AM13/	RLA File :03/94/040/00905/AM13/	Lic.No/Date:0310723011 05.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

265	Case No.:103/1/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01461/AM13/	RLA File :03/94/040/00906/AM13/	Lic.No/Date:0310723012 05.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

266	Case No.:118/1/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01476/AM13/	RLA File :09/24/040/00504/AM13/	Lic.No/Date:0910054950 05.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

267	Case No.:85/1/82-ALC4/2013	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01443/AM13/	RLA File :03/94/040/00938/AM13/	Lic.No/Date:0310723006 05.02.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ethyl Triphenyl Phosphonium Bromide	1 kg	1.	Triphenyl Phosphine	0.785
		2.	Ethyl Bromide	0.230

RA may take appropriate action as per the decision of Norms Committee.

Case No.:1/1/82-ALC4/2013

Party Name:ARJUN CHEMICALS PVT. LTD.,

Meet No/Date:1/82-ALC4/2013
04.04.2013

Status:Case
Approved

HQ File :01/82/050/01359/AM13/

RLA File :04/24/040/00245/AM13/

Lic.No/Date:0410143108
06.02.2013

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/150/2011/Ch. II dated 18.4.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Keydime-AKD (Alkyl Ketene Dimer-Emulsion)	1 kg	1.	Alkyl Ketene Dimer AKD Wax	0.100 kg
		2.	Solbond C40S (Emcal E6LZS) Cationic Potato Starch	0.070 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:83/1/82-ALC4/2013

Party Name:BENZO CHEM INDUSTRIES
PRIVATE LIMITED,

Meet No/Date:1/82-ALC4/2013
04.04.2013

Status:Case
Approved

HQ File :01/82/050/01441/AM13/

RLA File :03/94/040/00811/AM13/

Lic.No/Date:0310723118
06.02.2013

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro Benzyl Cyanide 75% in N-Butyl Acetate or Para Chloro Benzyl Cyanide 75% in N-Butyl Acetate	1 kg	1	Para Chloro Benzyl Cyanide	0.787 kg
		2.	N-Butyl Acetate	0.262 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:100/1/82-ALC4/2013

Party Name:GLENMARK GENERICS LIMITED

Meet No/Date:1/82-ALC4/2013
04.04.2013

Status:Case
Approved

HQ File :01/82/050/01458/AM13/

RLA File :03/94/040/00894/AM13/

Lic.No/Date:0310723234
07.02.2013

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/659/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Olmesartan Medoxomil	1 kg	1	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.78 kg
		2.	5-(4-Bromomethyl) (1,1-Biphenyl)-2YL Triphenyl-1-H Tetrazole 95%	1.786 kg
		3.	4-Chloromethyl-5-Methyl-1,3-Dioxolen 2 One	0.48 kg
		4.	Dimethyl Formamide	6.72 kg
		5.	Tetrahydrofuran	3.43 kg
		6.	Potassium Carbonate	0.57 kg
		7.	Toluene	2.41 kg

RA may take appropriate action as per the decision of Norms Committee.

271	Case No.: 110/1/82-ALC4/2013	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01468/AM13/	RLA File :09/24/040/00525/AM13/	Lic.No/Date:0910054981 08.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

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Case No.: 48/1/82-ALC4/2013	Party Name:SOMU ORGANO CHEM PVT.LTD.,		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved
HQ File :01/82/050/01406/AM13/	RLA File :07/24/040/00471/AM13/		Lic.No/Date:0710093635 08.02.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,3-Cyclohexanedione (Cyclohexane-1,3-Dione) Dihydroxy Resorcinol	1 kg	1.	Resorcinol	1.24 kg
RA may take appropriate action as per the decision of Norms Committee.				

273	Case No.:104/1/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
	HQ File :01/82/050/01462/AM13/	RLA File :03/94/040/00914/AM13/	Lic.No/Date:0310723557 11.02.2013	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Acetonitrile	1 kg	1.	Acetic Acid	1.460 kg
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:112/1/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/01470/AM13/	RLA File :09/24/040/00526/AM13/		Lic.No/Date:0910054987 11.02.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 17/82 dated 26.7.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimaleate	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	0.932 kg
		2.	Chloro acetaldehyde Dimethyl acetal	0.696 kg
		3.	Manganese Dioxide	0.852 kg
		4.	Dimethyl Sulfoxide	0.405 kg
		5.	Acetone	0.405 kg
RA may take appropriate action as per the decision of Norms Committee.				

275	Case No.: 115/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01473/AM13/	RLA File :09/24/040/00535/AM13/	Lic.No/Date:0910055011 11.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Biotechnology			

276	Case No.: 117/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01475/AM13/	RLA File :09/24/040/00534/AM13/	Lic.No/Date:0910055012 11.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

277	Case No.: 1/32/82-ALC4/2012	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01142/AM13/	RLA File :09/24/040/00503/AM13/	Lic.No/Date:0910055024 12.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

278	Case No.: 105/1/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01463/AM13/	RLA File :03/94/040/00976/AM13/	Lic.No/Date:0310723706 12.02.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as			

per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Funbact-A Cream 30 gms/Funbact-A Lotion 30 gms	30 gm Tube	1.	Clotrimazole USP	0.306 gm/30 gm Tube
		2.	Neomycin Sulphate USP	0.153 gm/30 gm Tube

RA may take appropriate action as per the decision of Norms Committee.

279	Case No.: 111/1/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	Lic.No/Date:0910055022 12.02.2013	Defer Date:
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

280	Case No.: 44/1/82-ALC4/2013	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01402/AM13/	RLA File :07/24/040/00480/AM13/	Lic.No/Date:0710093697 13.02.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acurate Tabs- Paracetamol 450 mg+Doxylamine Succinate 5 mg+Caffeine 30 mg+Codeine Phosphate 10 mg+Colour quinolone Yellow 2 mg Tablets	1 no. of tablet	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg
		2.	CaffeineAnhydrous BP 2010/USP/EP/PH. EUR/BP	30.6 mg
		3.	Codiene Phosphate BP/USP/EP/PH. EUR	10.2 mg
		4.	Color Quinoline Yellow CI 47005	2.0 mg

RA may take appropriate action as per the decision of Norms Committee.

281	Case No.: 3/32/82-ALC4/2012	Party Name:R.K.INDUSTRIES,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01144/AM13/	RLA File :08/24/040/00398/AM13/	Lic.No/Date:0810118377 14.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/11/2012-Ch. II dated 30.11.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
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Ortho Ioluidine 5 Sulfonic Acid	1 kg	1	Ortho Ioluidine	0.642 kg
		2.	Caustic Soda	0.282 kg
RA may take appropriate action as per the decision of Norms Committee.				

282	Case No.: 47/1/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01405/AM13/	RLA File :34/24/040/00247/AM13/	Lic.No/Date:3410036116 14.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

283	Case No.: 37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

284	Case No.: 39/1/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01397/AM13/	RLA File :34/24/040/00267/AM13/	Lic.No/Date:3410036143 15.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

285	Case No.: 40/1/82-ALC4/2013	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01398/AM13/	RLA File :22/24/040/00010/AM13/	Lic.No/Date:2210013646 18.02.2013	Defer Date: 30.5.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

286	Case No.: 65/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01423/AM13/	RLA File :08/24/040/00401/AM13/	Lic.No/Date:0810118474 18.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:02.05.2013

287	Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their note No. 7/106/2012-TSW dated 3.4.2013, it was decided to call from the firm the following information:		
	Documents pertaining to their application duly certified by a Chartered Accountant for further examination		
	An undertaking, clearly indicating the import content of each input in the export product along with its specification like weight, width, thickness of import item No. 1,7,13,19, 24.		
	A detailed calculation sheet to be furnished accounting for the total individual item of proposed import as also to the net content of individual item in the 5 individual consignment of the proposed item of export in 540, 28735, 25, 1260 and 1440 boxes respectively.		
	The case was deferred for 2.5.2013.		

288	Case No.: 91/1/82-ALC4/2013		Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01449/AM13/		RLA File :03/94/040/00899/AM13/	Lic.No/Date:0310724423 18.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2009-Ch. II dated 16.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Kubochem-401 (Diethyl ketone or 3-Pentanone)	1 kg	1	Propionic Acid Purity 99.0% Min.	1.92 kg
	RA may take appropriate action as per the decision of Norms Committee.				

289	Case No.: 92/1/82-ALC4/2013		Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01450/AM13/		RLA File :03/94/040/00927/AM13/	Lic.No/Date:0310724426 18.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2009-Ch. II dated 16.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Kubochem-401 (Diethyl ketone or 3-Pentanone)	1 kg	1	Propionic Acid Purity 99.0% Min.	1.92 kg
	RA may take appropriate action as per the decision of Norms Committee.				

290	Case No.: 109/1/82-ALC4/2013		Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01467/AM13/		RLA File :09/24/040/00506/AM13/	Lic.No/Date:0910055104 19.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.				

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Case No.:3/1/82-ALC4/2013			Party Name:EXUBER CHEMICALS P LTD		Meet No/Date: 1/82-ALC4/2013 04.04.2013		Status:Case Approved	
HQ File :01/82/050/01361/AM13/			RLA File :04/24/040/00230/AM13/		Lic.No/Date:0410143457 19.02.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 44/82 dated 31.1.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:								
Export product		Export Qty.	Sl.No.	Import items		Qty. allowed kg/kg		
D2 Aminobutanol		1 kg	1	DL2 Aminobutanol		2.2642		
			2	Monosodium Glutamate		0.647		
			3	Toluene		0.60		
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.:38/1/82-ALC4/2013			Party Name:GLOBAL CALCIUM PRIVATE LIMITED,		Meet No/Date: 1/82-ALC4/2013 04.04.2013		Status:Case Approved	
HQ File :01/82/050/01396/AM13/			RLA File :07/24/040/00468/AM13/		Lic.No/Date:0710093776 19.02.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 23/82 dated 1.11.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
Export product		Export Quantity	S.No	Import items		Quantity Allowed kg/kg		
Magnesium Lacatate Gluconate		1 kg	1.	Glucono Delta Lactone		0.755 kg		
Cobalt Gluconate		1 kg	1.	Glucono Delta Lactone		1.036 kg		
Zinc Gluconate		1 kg	1.	Glucono Delta Lactone		0.945 kg		
Magnesium Gluconate		1 kg	1.	Glucono Delta Lactone		0.945 kg		
Potassium Gluconate		1 kg	1.	Glucono Delta Lactone		0.930 kg		
Ferrous Gluconate		1 kg	1.	Glucono Delta Lactone		0.887 kg		
Manganese Gluconate		1 kg	1	Glucono Delta Lactone		0.945 kg		
Calcium Magnesium Lactate Gluconate		1 kg	1	Glucono Delta Lactone		0.831 kg		
RA may take appropriate action as per the decision of Norms Committee.								

293	Case No.: 45/1/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01403/AM13/	RLA File :07/24/040/00466/AM13/	Lic.No/Date:0710093775 19.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

294	Case No.: 60/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01418/AM13/	RLA File :08/24/040/00405/AM13/	Lic.No/Date:0810118586 20.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

295

Case No.:63/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved			
HQ File :01/82/050/01421/AM13/	RLA File :08/24/040/00408/AM13/	Lic.No/Date:0810118587 20.02.2013	Defer Date:			
Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:						
S. No	Import Item	For export of 1 million tablets (Qty in Kg)				
		Losartan Potassium 25 mg	Losartan Potassium 50 mg	Losartan Potassium 100 mg	Losartan Potassium Hydrochlorothiazide 50/12.5 mg tab	Losartan Potassium Hydrochlorothiazide 100/25 mg tab
1.	Toulene	36.72	73.44	146.88	73.44	146.88
2.	1-Triethyl-5-[4'-(Bromomethyl) {1,1'-Biphenyl}4-yl] 1 H-Tetrazole	37.23	74.46	148.92	74.46	148.92
3.	2-Butyl-4-Chloro-5-Formyl Imidazole (BFCI)	12.75	25.50	51.0	25.50	51.0
4.	Aceto Nitrile	81.60	163.20	326.40	163.20	326.40
5.	Methylene Chloride (MDC)	43.605	87.21	174.42	87.21	174.42
6.	N-Heptane	31.62	63.24	126.48	63.24	126.48
7.	Lactose Monohydrate NF	43.00	86.00	172.00	86.00	172.00
8.	Microcrystalline Cellulose NF (Avicel PH 102)	5.0	10.0	20.0	10.0	20.0
9.	Low substituted hydroxypropyl Cellulose	2.50	5.0	10.0	5.0	10.0
10	Magnesium Stearate NF	1.00	2.00	4.00	2.00	4.00

11	Bottles & Caps (packing materials in finished form) 1. 60 CC white HDPE bottle	Relevant, as per packing policy.
12	11 b. CRC white cap 33 mm pulp liner	
13	11 c. 150 cc white HDPE bottle	
14	11 d. white continuous (Thread 38 MM cap)	
15	11 e 400 CC White HDPE bottle	
16	11 f. NCRC white cap 53 MM pulp liner	
17	11 g 750 CC white HDPE bottle	
18	11 h. 300 CC WH HDPE Bottle	
19	11 i. NCRC WH Cap 45 MM	
RA may take appropriate action as per the decision of Norms Committee.		

296	Case No.: 64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

297	Case No.: 78/1/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01436/AM13/	RLA File :05/24/040/00423/AM13/	Lic.No/Date:0510346839 20.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

298	Case No.: 41/1/82-ALC4/2013	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved
	HQ File :01/82/050/01399/AM13/	RLA File :34/24/040/00275/AM13/	Lic.No/Date:3410036215 21.02.2013	Defer Date:
	Decision : The Committee decided to ratify norms under Para 4.7 of HBP v 1 as applied by the firm, as per details given below:			
	Export product	Export Quantity	S.No	Import items
	Clobetasole Propionate	1 kg	1	Betamethasone BP/USP/IP
				Quantity Allowed kg/kg 1.04

BP/USP			
It was also decided to call All Industry data from Pharmexil for revision of SION A 84, A 2476, A 2288, A 2287.			

299	Case No.:81/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01439/AM13/	RLA File :05/23/040/00478/AM13/	Lic.No/Date:0510346879 21.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

300	Case No.:108/1/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01466/AM13/	RLA File :09/24/040/00541/AM13/	Lic.No/Date:0910055166 22.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

301

Case No.:114/1/82-ALC4/2013	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/01472/AM13/	RLA File :09/24/040/00553/AM13/	Lic.No/Date:0910055165 22.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2008/Ch. II dated 21.9.2010, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Benzophenone-3 (Faint Yellow Crystalline Powder purity more than 99%)	1 kg	1	Benzophenone-3 Crude (Purity 95-97%) (Yellow Crystalline powder)	1.04 kg
		2.	Methanol (Liquid)	0.400 kg
RA may take appropriate action as per the decision of Norms Committee.				

302	Case No.:35/1/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01393/AM13/	RLA File :22/24/040/00076/AM13/	Lic.No/Date:2210013655 22.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

	Case No.:6/32/82-ALC4/2012	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01147/AM13/	RLA File :05/24/040/00405/AM13/	Lic.No/Date:0510347194	Defer

303			22.02.2013	Date:02.05.2013
Decision : It was decided to call the specific comments from the technical authority that whether the imported fabric is accounted for in the export product by matching the GSM. It was also decided to call clarification from the firm how they are using the name of Dettol? The case was deferred for 2.5.2013.				

304	Case No.: 80/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01438/AM13/	RLA File :05/23/040/00467/AM13/	Lic.No/Date:0510347163 22.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

305	Case No.: 95/1/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01453/AM13/	RLA File :03/95/040/00884/AM13/	Lic.No/Date:0310725621 25.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

306	Case No.: 23/1/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01381/AM13/	RLA File :07/24/040/00496/AM13/	Lic.No/Date:0710093938 26.02.2013	Defer Date:02.05.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/655/2012-PI(Norms) dated 12.3.2013 has pointed out that DML for the Export Item No. 2 and 3 are not found in the approved list of DML furnished by the firm. It was decided to request the firm to furnish the same immediately for further consideration of the case. The case was deferred for 2.5.2013.			

307

Case No.:66/1/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date: 1/82-ALC4/2013 04.04.2013	Status:Case Approved	
HQ File :01/82/050/01424/AM13/	RLA File :08/24/040/00416/AM13/	Lic.No/Date:0810118864 26.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 6.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
4,4 Diamino Sulfanilide (DASA)	1 kg	1	Para Nitro Aniline	0.728 kg
		2.	Aniline Oil	0.468 kg
		3.	Acetic Acid	0.317 kg
		4.	Caustic Soda Flakes or Caustic Soda Lye (on 100% Real Basis)	0.587 kg
RA may take appropriate action as per the decision of Norms Committee.				

308	Case No.: 73/1/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01431/AM13/	RLA File :05/23/040/00468/AM13/	Lic.No/Date:0510347436 26.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

309	Case No.: 82/1/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01440/AM13/	RLA File :05/24/040/00385/AM13/	Lic.No/Date:0510347521 26.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

310	Case No.: 94/1/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01452/AM13/	RLA File :03/95/040/00953/AM13/	Lic.No/Date:0310725764 26.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

311	Case No.: 25/1/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved														
	HQ File :01/82/050/01383/AM13/	RLA File :07/24/040/00495/AM13/	Lic.No/Date:0710093955 27.02.2013	Defer Date:														
	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 13.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Doxilamine Succinate</td><td>1 Kg.</td><td>1.</td><td>2 Acetyl Pyridine</td><td>0.58 kg</td></tr> <tr> <td>BP/USP</td><td></td><td>2.</td><td>Tetrahydrofuran</td><td>1.03 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Doxilamine Succinate	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg	BP/USP		2.	Tetrahydrofuran
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Doxilamine Succinate	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg														
BP/USP		2.	Tetrahydrofuran	1.03 kg														

312	Case No.: 77/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01435/AM13/	RLA File :05/23/040/00500/AM13/	Lic.No/Date:0510347743 28.02.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

313	Case No.: 76/1/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01434/AM13/	RLA File :05/23/040/00493/AM13/	Lic.No/Date:0510347987 01.03.2013	Defer Date:02.05.2013

		01.05.2013	Date:02.05.2013
Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Industrial Policy and Promotion and Petrochemicals Division of Department of Chemicals and Petrochemicals.			

314	Case No.: 24/1/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01382/AM13/	RLA File :22/24/040/00074/AM13/	Lic.No/Date:2210013689 05.03.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

315	Case No.: 61/1/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Approved														
	HQ File :01/82/050/01419/AM13/	RLA File :08/24/040/00394/AM13/	Lic.No/Date:0810119018 05.03.2013	Defer Date:														
	Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Propafenone Tablet 150 mg Propafenone 150 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>153 mg</td></tr> <tr> <td>Propafenone Tablet 300 mg Propafenone 300 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>306 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg	Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg														
Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg														
RA may take appropriate action as per the decision of Norms Committee.																		

316	Case No.:75/1/82-ALC4/2013		Party Name:V.D.H. ORGANICS PVT. LTD		Meet No/Date:1/82-ALC4/2013 04.04.2013		Status:Case Approved	
	HQ File :01/82/050/01433/AM13/		RLA File :05/24/040/00450/AM13/		Lic.No/Date:0510348250 05.03.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2010-Ch. II dated 19.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Thymol Crystals (2-isopropyl -5-methylphenol) Purity 99% and above.		1 kg	1	Meta Cresol (M-Cresol)		0.785 kg	
RA may take appropriate action as per the decision of Norms Committee.								

317	Case No.: 121/1/82-ALC4/2013	Party Name:PIONEER LABORATORIES INDIA PVT. LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status: Case Deferred
	HQ File :01/82/050/01479/AM13/	RLA File :56/24/040/00040/AM13/	Lic.No/Date:5610001786 06.03.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Pharmaceuticals.			

318	Case No.:43/1/82-ALC4/2013	Party Name:RIDDHI PHARMA	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01401/AM13/	RLA File :34/24/040/00266/AM13/	Lic.No/Date:3410036326 06.03.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

319	Case No.:62/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01420/AM13/	RLA File :08/24/040/00424/AM13/	Lic.No/Date:0810119074 06.03.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

320	Case No.:5/1/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01363/AM13/	RLA File :13/24/040/00053/AM13/	Lic.No/Date:1310042456 13.03.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

321	Case No.:6/1/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved									
	HQ File :01/82/050/01364/AM13/	RLA File :34/24/040/00304/AM13/	Lic.No/Date:3410036436 18.03.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 12.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Propoxy Ethyl Chloride Clear colourless liquid Assay Min. 99%</td><td>1 Kg.</td><td>1.</td><td>2-Propoxy Ethanol Clear colourless liquid Assay: Min. 99%</td><td>0.941 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Propoxy Ethyl Chloride Clear colourless liquid Assay Min. 99%	1 Kg.	1.	2-Propoxy Ethanol Clear colourless liquid Assay: Min. 99%
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Propoxy Ethyl Chloride Clear colourless liquid Assay Min. 99%	1 Kg.	1.	2-Propoxy Ethanol Clear colourless liquid Assay: Min. 99%	0.941 kg									

322	Case No.:7/1/82-ALC4/2013	Party Name:DL INTRACHEM	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01365/AM13/	RLA File :08/24/040/00462/AM13/	Lic.No/Date:0810119608 20.03.2013	Defer Date:02.05.2013
	Decision : It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.			

323	Case No.:74/1/82-ALC4/2013	Party Name:ATUL INTERMEDIATES	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Deferred
	HQ File :01/82/050/01432/AM13/	RLA File :08/24/040/00423/AM13/	Lic.No/Date:0810119733	Defer

Decision :It was decided to defer the case for 2.5.2013 for comments of Department of Chemicals and Petrochemicals.

Case No. Outside Agenda No. 1	M/s. Ciron Drugs Pharmaceuticals Limited
Meeting no. 1/AM 13	01/82/50/637/AM 13 DES III
Dated 4.4.2013	Advance License No. 0310703455 dated 27.7.2012
RLA File No.	03/94/040/00326/AM 13
Decision: It was noticed that the export quantity was inadvertently written as 1 kg instead of 188680 in the minutes ratified by NC in its meeting no. 21/AM 13 dated 4.10.2012. The committee decided to correct the export quantity as 188680 numbers. Rest of the minutes would remain.	

Date:15.04.2013

Place:New Delhi

Lalita Maini

Foreign Trade Development Officer